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विधिक समस्याएं एवं समाधान

44, 90 & 120

- (1) अपराध के संज्ञान हेतु विहित परिसीमा काल के विस्तारण हेतु क्या अभियुक्त को सुना जाना आवश्यक है? यदि न्यायालय ने परिसीमा काल पर विचार किये बिना किसी अपराध का संज्ञान कर लिया है तब क्या न्यायालय ऐसे विलंब की माफी पश्चातवर्ती प्रक्रम पर कर सकता है? परक्राम्य लिखत अधिनियम, 1881 की धारा–142 (ख) के परंतुक के अधीन संज्ञान हेतु परिसीमा काल के विस्तारण हेतु क्या प्रक्रिया होगी?
- (2) क्या एक प्रतिवादी, सह—प्रतिवादी के विरूद्ध प्रतिदाक्ष्म स्थित कर सकता है? सह—प्रतिवादी के विरूद्ध प्रतिदावा लाये जाने पर न्यायालय द्वारा क्या प्रक्रिया अपनायी जानी चाहिए?
- (3) घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005 की धारा 29 के अधीन कौन से आदेश सत्र न्यायालय में अपील योग्य है?
- (4) क्या सत्र न्यायालय दण्ड प्रक्रिया संहिता की धारा 438 के अधीन अभियुक्त को सम्पूर्ण विचारण अविध के लिये अग्रिम प्रतिभूति प्रदान करने के लिये सशक्त है? यदि किसी अभियुक्त को ऐसे आदेश के अधीन विचारण के समापन तक आरक्षी केन्द्र से स्वतंत्र किया गया है तो क्या उसे अभियोग पत्र की प्रस्तुति के समय विचारण न्यायालय में पुनः प्रतिभूति प्रस्तुत करनी होगी ?
- (5) क्या एक विचारणाधीन अभियुक्त, जिसका जमानत आवेदन पत्र पूर्वतन प्रक्रम पर निरस्त हुआ है, द्वारा पश्चातवर्ती प्रक्रम पर अभियोजन साक्षियों के पक्षद्रोही होने अथवा अभियोजन का समर्थन नहीं करने के आधार पर जमानत हेतु प्रस्तुत आवेदन पत्र स्वीकार योग्य है?
- (6) धारा 145 भारतीय साक्ष्य अधिनियम के अन्तर्गत किसी साक्षी की प्रतिपरीक्षा करने और साक्षी का खण्डन करने के प्रयोजन से टेप रिकार्डर एवं अन्य इलेक्ट्रानिक अभिलेख के रूप में पूर्वतन लेखबद्ध किये गये कथनों का उपयोग करने संबंधी प्रक्रिया क्या होगी?

, PART-II (NOTES ON IMPORTANT JUDGMENTS)

ACT/ TOPIC NOTE PAGE
NO. NO.

ACCOMMODATION CONTROL ACT, 1961 (M.P.)

Tenant - Right of pre-emption

Whether tenant has any right of pre-emption to purchase the tenanted premises? Held, No – In the existing law, the tenant did not have any such right of pre-emption in the tenanted premises to purchase the same – Once a person who enters into the premises as tenant will always remain tenant and will not acquire any right of pre-emption against the landlord to purchase the same unless some express contract takes place between the parties by their acts

1*

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Sections 3(2), 12 and 20 – Exemption – Appellant Trust is registered at Bombay and the property of Trust is also situated in M.P. – Held, registration of Trust under the provisions of Bombay Public Trust Act, suffice the purpose and the exemption granted u/s 3(2) of M.P. Accommodation Control Act is equally applicable for the appellant Trust

Even if a public institution that is not covered u/s 3(2) of the Act files a suit for eviction, then too, the said institution is not governed by Section 12, but is governed by Section 20 of the Act

2 1

Sections 3(2) and 20 – It is not necessary for the Court to examine that the income of the trust is being utilized for the welfare of the trust in connection with exemption u/s 3 of the Accommodation Control Act and for this purpose, Registrar of public trust is competent authority – Provisions of Section 20 of the Act apply in this case

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Section 12 – Relationship of landlord and tenant – Rent receipt, sale deed and agreement to resell – These three documents are on record – After due appreciation of evidence, Appellate Court found it as loan transaction and relationship of landlord and tenant is not existing

270

447

Section 12 – Suit for eviction – Partition – Appellant inducted as tenant by father of the respondent – Respondent/plaintiff filed suit for eviction on the ground of Section 12 (1)(a) & (f) with a claim that suit shop has fallen to his share in family partition – Held, it is always open to tenant to show that partition was not *bona fide* and was a sham transaction to overcome rigours of rent control laws

Suit for eviction – Partition – There is no right in the tenant to prevent the joint owners or co-lessors from partitioning the tenanted accommodation amongst themselves – It is the exclusive right of lessor that whether the tenanted premises shall be retained jointly by all the lessors or they would partition it amongst themselves – No objection can be raised by the tenant particularly when from the very beginning the property was jointly owned by several persons

64*

100

Sections 12, 12 (1) (a) and 12 (1) (c) – Challenge as to title of landlord – Defendant after admitting the relationship as tenant is estopped from challenging the title of the landlord Arrears of rent – Appellant did not deposit the rent while it was known to him that he was the tenant in the disputed accommodation – Decree on the ground of arrears of rent cannot be said to be illegal

Decree for eviction - In the lack of proof of relationship as landlord and tenant, on the strength of the title, the decree for eviction could be passed in favour of the landlord

191 321

Section 12 (1) (a) – Where there is no notice for arrears of rent issued to the tenant, the Court cannot pass a decree of eviction under Section 12 (1) (a) of the Accommodation Control Act – Even compliance of Section 13 (1) of the Act is not to be done – In case where the eviction prayed on any other ground also and defence is struck off, no opportunity shall be given to the tenant to adduce evidence to revert his case on the ground of eviction

Ground of eviction under Section 12 (1) (i) – Pleading about suitability for residence in regard to the acquired accommodation is not must but in this regard proof is required – The accommodation acquired by the spouse of tenant can also be taken into consideration in proof of this ground

128

219

Section 12 (1)(a) – Whether question of title can be decided in a suit for ejectment and arrears of rent? Held, Yes – The question of title can be gone into for the purpose of deciding the relationship of landlord and tenant

202
340

Section 12 (1) (a) (c) – A counter-claim not produced with written statement may be refused to be taken on record if issues have been framed and the case is set down for trial and more so when trial has already commenced

A suit based on contract of tenancy, the question of title cannot be gone into like a regular suit based on title and is incidentally decided 362 (ii) 582 & (iii)

Section 12 (1) (c) – Denial of title of landlord – When does it not make out a ground of disclaimer under Section 12 (1) (c) of the M.P. Accommodation Control Act? The tenant cannot deny the title of the landlord but in case of derivative title, tenant can certainly deny the title of the purchaser if he has no knowledge about such transaction and if he has not attorned the tenancy – No order of eviction can be passed in such circumstances

129 220

Section 12 (1) (c) – See Order 6 Rule 17 and Order 8 Rules 1, 6A and 9 of the Civil Procedure Code, 1908 **278 458**

Section 12 (1) (e) - Whether plaintiff is entitled for decree of eviction under Section 12 (1) (e) of the Act in absence of pleading that he is not having any other alternative suitable accommodation in his possession?

Held, Yes – If the parties to the suit are aware of the plea involved and proceeded with the Trial Court on that basis, the question of absence of the plea cannot be raised by any of the parties – In the situation no prejudice was caused to defendant and hence, appeal dismissed

348*

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Section 12 (1) (f) – Ground for eviction – A landlord cannot be non-suited on the ground that he has failed to disclose a ground for eviction in notice

Alternative accommodation – Burden of proof – Plaintiff and his father stating that they do not have any alternative accommodation – The defendant has failed to prove that the plaintiff has any alternative accommodation – Held, the burden of proof shall be on the person who asserts the positive – Courts below erred in placing the burden of proof on the plaintiff and holding that he has no suitable alternative accommodation

Judgment in appeal – First Appellate Court being the final Court of facts, must record its finding only after deciding the issues of law and facts – The appellate Court is under an obligation to give its reason in support of its conclusion

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222

Section 12 (1) (f) – Landlord – Entitlement of eviction decree against the tenant – Condonation of delay in compliance of Section 13 of the Act on the ground that tenant was suffering from diabetes was not proper – Trial Court committed error – Landlord is entitled to get decree also on the ground of Section 12 (1) (a) of the Act

Establishment of *bonafide* requirement – Tenant having experience of business of readymade garments which she was doing from her house on the first floor – She wants eviction of tenant on the ground that the ground floor will be more convenient for such commercial activities – In the circumstances, trial Court committed error in not passing decree of eviction

Section 12 (1) (f) – Right of eviction in respect of non-residential accommodation is not restricted to the landlord for his own business – There is scope for liberal interpretation of the phrase "his business" so as to include the business of spouse and closely dependent member of the family covered by Section 2 (e) of the Act

132
226

Section 12 (1) (i) – Acquisition of suitable accommodation, eviction of tenant on the ground of – Mere acquisition of suitable residential accommodation by tenant is sufficient to enable landlord to seek eviction under Section 12 (1) (i) of the Act – It is not necessary in law that the accommodation acquired by the tenant must be owned by him

271 447

Section 13(6) – Delay in deposit of rent – Order for striking of defence passed – Application for review filed along with rent receipts also rejected – Held, tenant was not in arrears of rent and he had deposited all the arrears of rent in compliance of order and thereafter in accordance with provision as contained u/s 13(1) of the Act – Trial Court erred in rejecting application for review – Petition allowed

Section 18 (3) – Eviction suit of the applicant was decreed by the Court on the ground enumerated under Section 12 (1) (h) of the M.P. Accommodation Control Act, 1961, subject to provision of Section 18 of the said Act – In compliance of such decree, the premises was vacated by the respondents – But newly constructed premises was not handed over to the respondent by plaintiff – Respondent filed an application under Section 18 (3) of the Act and after holding the inquiry, the executing court came to the conclusion that the respondents are entitled to get possession of the premises – Warrant of possession rightly issued

Section 18 (3) – Right of re-entry – Decree under Section 12 (1) (h) of the Act of 1961 passed with condition of re-entry – Tenant vacated the premises in terms of decree and building was constructed by applicant – Tenant filed application under Section 18 (3) of the Act of 1961 as he was not placed in possession – Application allowed by the Executing. Court – Held, the Executing Court has not committed any error as the tenant is entitled to get possession of premises in reconstructed house from the applicant – Besides this, the Executing Court cannot go behind the terms of the decree – Revision dismissed

133 228

Section 23-J (iv) - Who is physically handicapped person? Explained

It is necessary for the plaintiff to plead and prove that he is physically handicapped – Physical disability neither exhibited nor proved – Application under Section 23-J (iv) not maintainable – Bonafide need also not proved 349 563

ACT/ TOPIC NOTE PAGE
NO. NO.

ADMINISTRATIVE LAW

Doctrine of "legitimate expectation" – Applicability to educational institutions – Not applicable with regard to running or discontinuing a particular course – Legal position explained

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Exercise of power to review judicial/quasi-judicial orders – Permissibility of – Jurisdiction of review can be derived only from the statute and thus any order of review in the absence of any statutory provision for the same is a nullity being without jurisdiction – Legal position reiterated

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Principles of Natural Justice

134 229

Promissory Estoppel – Nature, applicability and scope – The doctrine of promissory estoppel is an equitable doctrine – It must yield when the equity so requires – Its applicability depends on the facts of each case and no straight-jacket formula can be laid down – It has to evolve and expand itself so as to do justice between the parties and to ensure equity between the promisor and the promisee

Promise for exemption from sale tax for setting up industrial unit and withdrawal of it is in public interest – No judicial interference is required 135 233

ADVOCATES ACT, 1961

Section 49 - Advocates' role and ethical standards - Explained

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ARBITRATION ACT, 1940

Sections 13 and 23 – Where the parties had agreed that no interest shall be payable in a contract, the Arbitrator had no power to award interest for the amount payable to the contractor under the contract – Where there is no prohibition in regard to interest in the contract, arbitrator has power to award interest *pendente lite* 274 450

ARBITRATION AND CONCILIATION ACT, 1996

Sections 2 (b) and 7 – When an agreement or clause is not an arbitration agreement or clause? Explained 275 451

Sections 2 (b) and 11 – Maintainability of application for appointment of arbitrator by Society – When a development agreement has been signed by a person on behalf of the Society as a President and not in his individual capacity then Society may file application for appointment of Arbitrator

If validity of a development agreement is being challenged, it will not affect the arbitration clause which is contained in the same agreement 350 564

Sections 2 (1) (f), 7, 9, 20 and Pt. I – Change of physical or geographical venue of arbitration by the parties concerned without specific written agreement and signed by all parties for change of juridical seat will not amount to change in the juridical seat of arbitration

Applicability of Part I of the Arbitration and Conciliation Act, 1996 – Where such arbitration is held in India or in international commercial arbitrations held out of India

276 454

Sections 7, 11 and 34 – A guarantor of loan, who is not a party to loan agreements containing the arbitration agreement executed between the landlord and the borrower, cannot be a party to a reference to arbitration in regard to dispute relating to repayment of such loan and subjected to arbitration award

The scope of Section 7 (4) (c) of the Act relating to phrase "statements of claim and defence", explained 66 102

Sections 8, 11, 34 and 48 – In an application under Section 8 of the Arbitration and Conciliation Act, 1996, in pending suit, the Court has to decide all aspects of abitrability of the dispute even if arbitration agreement exists between the parties – If the subject matter of the suit is capable of adjudication only by a public forum or relief claimed can only be granted by a Court or Tribunal, the Court may reject such application – Issues to be decided by Court prior to referring disputes to arbitration – Enumerated

Not only filing of the written statement in a suit, but filing of any statement, application, affidavit by a defendant prior to the filing of the written statement will be construed as "submission of a statement on the substance of the dispute", if by filing such statement/application/affidavit, the defendant shows his intention to submit himself to the jurisdiction of the court and waives his right to seek reference to arbitration — But filing of a reply by a defendant, to an application for temporary injunction/attachment before judgment/appointment of Receiver, cannot be considered as submission of a statement on the substance of the dispute, as that is done to avoid an interim order being made against him

An agreement to sell or an agreement to mortgage does not involve any transfer of right in rem but creates only a personal obligation – Therefore, the claim for specific performance will be arbitrable – A suit for enforcement of a mortgage being the enforcement of a right in rem, will have to be decided by the Courts of law and not by Arbitral Tribunals – Even in a mortgage suit, bifurcation of arbitral/non-arbitral issues is not permissible – Such mortgage suit has to be adjudicated as a whole

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322

Section 11 (6) – Appointment of arbitrator – Which Act would apply? Where contract in question contains Arbitration Clause, Act of 1996 would apply – Where there is no such Arbitration Clause in contract, Madhya Pradesh Madhyastham Adhikaran Adhiniyam, 1983 would apply

Arbitrator has been appointed by the Chief Justice – Arbitral Tribunal could not go behind such decision and rule on its own jurisdiction or on existence of arbitral clause

193 327

Section 11 (6) – Petition for appointment of Arbitrator – Construction agreement is executed between owner of land, developer and purchaser – There is a separate agreement between purchaser and his bank – Purchaser invokes arbitration clause of construction agreement – Because bank is not a party to construction agreement, so bank cannot be impleaded as a respondent in this petition 194 328

Sections 28 and 34 - Scope of interference in arbitral award

Segregation from arbitral award

Interpretation of Section 28

Award made in violation of the terms of the contract

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Sections 31 (5) and 34 (3) – The delivery of an arbitral award under Section 31 (5) is not a matter of mere formality – Copy of the award is to be received by the party – If one of the parties in arbitration is a Government or a Statutory Body or a Corporation, which has notified holidays or non-working days and the award is delivered or deposited or left in the office of a party on a non-working day, the date of such physical delivery is not the date of "receipt" of the award by that party

196 (i)* 330

Sections 31 (5) and 34 (3) – If the law prescribes that a copy of the order/award is to be communicated, delivered, dispatched, forwarded, rendered or sent to the parties concerned in a particular way and in case the law also sets a period of limitation for challenging the order/award in question by the aggrieved party, then the period of limitation can only commence from the date on which the order/award was received by the party concerned in the manner prescribed by law

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Section 31 (7) - See Sections 13 and 23 of the Arbitration Act, 1940 274 450

Section 34 - Award against specific terms of contract between parties is without jurisdiction

Award – Valid part of award can be saved by severance from invalid part 5 6

Section 34 – If an arbitration award is contrary to substantive provisions of law or provisions of Act of 1996 or against the terms of the contract or public policy, it would be patently illegal and if it affects the rights of the parties, it would be open to the Court to interfere under Section 34 (2) of the Arbitration and Conciliation Act, 1996

The Arbitral Tribunal cannot go behind the terms of reference but in exceptional circumstances where the party pleads that the demand of a party is beyond the terms of contract and statutory provisions, the Tribunal may examine by the terms of contract as well as the statutory provisions – In the absence of proper pleadings and objections, such a course may not be permissible

351 (i) 565

& (ii)*

Sections 34 and 31 (7) (a) – Whether the Arbitration Tribunal can award pendene lite interest even if it is barred in the contract? Held, the Arbitration Tribunal has no power to award interest from the date of cause of action to the date of order (pendente lite) if it is specifically barred in the contract – In such case, only future interest can be awarded

6* 9

Section 34 (2)(b)(ii), Expln. – Award can be set aside if it is induced by fraud or corruption as it is against public policy

Expression "making of award was induced or affected by fraud" cannot be narrowly construed – The fact surfaced subsequent is also relevant and considerable and can be brought on record by making application to amend the pleading 7 9

Section 34 (3) – The provisions of Section 14 of the Limitation Act would apply to an application under Section 34 of the Arbitration and Conciliation Act, 1996 even though the period of limitation will continue to be three months (subject to extension under the proviso to sub-section (3) of Section 34 of the Act) but in computing the limitation period of three months for the application under Section 34 (1) of the Arbitration and Conciliation Act, the time during which the applicant was prosecuting the matter *bonafidely* and with due diligence before the wrong court will have to be excluded

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ACT/ TOPIC		NOTE	PAGE
	•	NO.	NO.

ARMS ACT. 1959

Section 39 – Sanction for prosecution – Production of arms – Sanctioning Authority is required to see that on the date accused was found to be in possession of firearm, he was without a valid license – For grant of sanction under Section 39 of the Act, production of seized instrument/firearm/arm/arms is/are not mandatory

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BANKING REGULATION ACT, 1949

Section 45-ZA (2) — Section 45-ZA (2) merely puts the nominee in the shoes of the depositor after his death and clothes him with the exclusive right to receive the money lying in the account — But it by no stretch of imagination makes the nominee the owner of the money lying in the account

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BAR COUNCIL OF INDIA RULES

Ch. II - See Article 22(1) of the Constitution of India	84	131
Rule 1 - See Section 49 of the Advocates Act, 1961	273	450

BENAMI TRANSACTIONS (PROHIBITION) ACT, 1988

Sections 3 and 4 – Whether the suit for recovery of house property filed prior to the Act of 1988 coming into force is prohibited by Section 4 of that Act? Held, No 68 (i) 104

CHARTERED ACCOUNTANTS ACT, 1949

Sections 24, 24-A, 26 and 28 – Offence under Sections 24, 24-A and 26 of the Chartered Accountants Act, 1949 as well as offence under Indian Penal Code or any other law – Prosecution thereof – The accused cannot be prosecuted for offence under the 1949 Act without complaint as required under Section 28 of that Act – However, prosecution can be commenced for offence under Indian Penal Code or any other law even in absence of such complaint

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CIVIL PRACTICE

See Order 11 Rule 12 of the Civil Procedure Code, 1908	204	^{≅₹} 345
See Section 12 of the Protection of Women From Domestic Violence A	ct, 2005	
	353	568

CIVIL PROCEDURE CODE, 1908

Section 2 – See Sections 3 and 136 of the Transfer of Property Act, 1882

428 673

Section 9 – A Civil Court can entertain any suit of civil nature except those in which cognizance is expressly or impliedly barred – Execution of jurisdiction not to be readily inferred 325 (iv) 538

Section 9 – Jurisdiction of Civil Court as to dispute regarding dismissal from service – Employee asserted that departmental enquiry as contemplated under Standing Orders ought to have been held before issuance of the order of dismissal – Such right, if available, could have been enforced only by raising an industrial dispute and not in the civil suit –

Nature of right sought to be enforced is decisive in determining the jurisdiction – Civil Court had no jurisdiction to entertain such suit

9
11

Section 9 – Jurisdiction of Civil Court – Bag containing all the share certificates of the plaintiff along with transfer deeds were misplaced and lost – Suit filed by plaintiffs to declare that defendant should not transfer the share certificates to any other person and also to issue duplicate share certificates – Held, Civil Court is not having any jurisdiction to try such type of suit

354
570

Section 9 – Maintainability of Civil Suit – Collector while deciding objection did not adjourn the case with a direction of filing civil suit for declaration of title – Collector after inquiry declared the treasure to be ownerless property – Held, Act 1978 is a complete Code – Unless and until specific direction or observation is given by the Collector under Section 8 to approach the Civil Court for getting the title decided, Civil Court has no jurisdiction to entertain the suit

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237

Section 9 – Premature suit disclosing cause of action, not required to be dismissed in every case because it does not go to the root of jurisdiction of the Court – However, Court has to examine whether any irreparable prejudice or manifest injustice is caused to the defendant

70 110

Section 9 - See Section 185 of the Land Revenue Code, 1959 (M.P.) 405 640

Sections 9, 11 and 47 – Res judicata – Decree passed by the court not having inherent jurisdiction – Such decree is a nullity and would never operate as res judicata

Void decree and wrong, incorrect and irregular decree – Distinction between – A Court having jurisdiction is empowered to pass a decree right or wrong, legal or illegal – However, if a Court lacks inherent jurisdiction, it is powerless and decree passed by such Court is nullity being void

Jurisdiction of Civil Court – Suit for refund of freight – Jurisdiction of Civil Court is excluded by Section 15 of the Railway Claims Tribunal Act, 1987

Whether objection as to want of inherent jurisdiction can be raised in the execution proceedings? Held, Yes 137 239

Section 11 – Plea of *res judicata* – Is not a technical doctrine but a fundamental principle which sustains Rule of Law in ensuring finality in litigation 138 241

Section 11 – Res judicata – Whether finding on the question of title recorded in a suit for eviction would operate as res judicata for declaration of title? Held, it would depend on the manner the question of title was raised by the parties and how it was dealt with by the Court – Position explained 10 12

Section 11 – Whether compromise decree operates as *res judicata*? Held, No – Compromise decree is not a decision by the Court – It merely sets the seal of the court on the agreement of the parties – The Court does not decide anything – Hence, it does not operate as *res judicata*

Whether decree or order obtained by fraud operates as res judicata? Held, No – Such decree or order is a nullity and non est in the eye of law – Any Court at any time and in any proceeding can consider and decide the question whether a prior adjudication is vitiated by fraud

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Sections 11 & 47 and Order 21 Rule 10 – Res judicata – Maintainability of second execution – Decree-holder has objected to the report of Revenue Inspector – Executing court could not have passed the final order on merits – In absence of decree-holder, in that case, execution could be dismissed for want of prosecution – Further, liberty to file another application for execution was granted by High Court – Subsequent application not barred by principle of res judicata or by limitation – It is in continuation of earlier execution proceeding

Application for execution – Limitation – Application for execution filed within 12 years from the date of decree passed by last Appellate Court is within limitation, as appeal is continuation of suit

72
114

Sections 13 and 14 - Conflict of jurisdiction of Indian Courts with jurisdiction of Foreign Courts in the matter of child custody - Relevance and degree to which binding when child is removed to India - Indian Courts have to decide the issue regarding the validity of the decree in accordance with Indian law - Comity of Courts simply demands consideration of any such order issued by foreign Courts and not necessarily their enforcement 314 (ii) 522

Sections 19 and 20 – If there is any deficiency in service, negligence or want of facilitation by the service providers, then cause of action arises otherwise Consumer Forums and Permanent Lok Adalats cannot award compensation merely because there was inconvenience or hardship or on the ground of sympathy

286 (iii) 471

Section 20 – Ouster of jurisdiction – Head Office of respondent situated at Bombay and Branch Office at Indore – Agreement entered into between parties at Bombay and contract was to be performed at Indore – Agreement containing clause that "agreement shall be subject to jurisdiction of Court at Bombay" – Ouster of jurisdiction of Court at Indore – Held, there was no ouster clause in the agreement such as words 'alone', 'only', 'exclusive' – Court at Indore has jurisdiction 73* 116

Section 20 (c) – Cause of action and territorial jurisdiction – All the essential, substantial, material and integral facts constituting a cause of action have to be ascertained first – Unless these important elements exist at a place, the accrual of the cause of action could not be inferred

Section 24 – An eviction suit filed by respondent Nos. 11 and 12 against petitioner on 04.02.2008 in the Court of Civil Judge Class II – Thereafter, a suit was filed by the petitioner on 05.02.2010 for specific performance of contract in the Court of Additional District Judge – There is a transfer application by petitioner to transfer the eviction suit from the Court of Civil Judge Class II to the Court of Additional District Judge – Held, suit filed by the petitioner for specific performance is pending in a Court which is a Court of appeal against the judgment which shall be passed in the civil suit filed by respondent Nos. 11 and 12 – No illegality is committed by the District Judge in dismissing the transfer petition of the petitioner

Section 24 – Transfer of case – An order of transfer of a case can be passed where both the Courts, namely, the transferor Court as well as the transferee Court have jurisdiction to hear the case – The case cannot be transferred on the ground that Court where the case was pending had no jurisdiction 139 242

Section 34 - See Section 3 of the Interest Act, 1978

198 334

Section 47 - See Sections 21 (1-A), 23 (2) and 34 of the Land Acquisition Act, 1894

53 78

Sections 51 (b) & 64 and Order 21 Rules 54, 55, 57 & 58 – Attachment of an immovable property affected in execution of a decree – It will continue until the said property is sold and the sale is confirmed unless it is determined – Reasons for determination of attachment restated

12 14

Section 79 and Order 9 Rule 1 & Order 27 Rule 1 - Necessary party - Suit relating to land belonging to the State Government - Plaintiff sought declaration on certain rights on such land - State Government is necessary party being the owner of the land

13 15

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Section 96 – It is the duty of First Appellate Court to consider all issues of law and fact, where it reversed the judgment of the Trial Court , 356 572

Section 100 – It is not at all permissible for a Court to make an altogether new case for a party in the shadow of probabilities and preponderance 368 (ii) 587

Section 100 – See Section 5 of the Transfer of Property Act, 1882 265

Section 151, Order 21 Rules 105 & 106 – Inherent power to restore execution application – Held, when execution proceedings were dismissed for default, it was not a date of hearing within the meaning of Order 21 Rule 105 as proceedings were fixed only for filing of certified copy – Application for restoration has to be entertained by invoking inherent powers of Court – No time limit is prescribed 199* 337

Section 151 and Order 23 Rule 1 – Application for withdrawal of application under Order 23 Rule 1 for withdrawal of suit – Maintainability thereof – Held, there is no express bar in filing an application for withdrawal of the withdrawal application 140 242

Section 152 – Amendment of Judgment or Order – Right to make an application under Section 152 is to be confined to parties to the suit

357
573

Section 152 and Order 18 Rule 18 – Spot inspection by Court for rectification of measurement in decree – Possession was previously handed over to decree holder in execution of decree – Then judgment-debtor alleged that excess land was delivered to decree holder and prayed re-delivery of possession to him – Presiding Officer inspected the property in dispute as per Order 18 Rule 18 of CPC and corrected the measurement – Held, spot inspection by Court as per Order 18 Rule 18 is required to be exercised only in rarest of the rare cases – Parties were in dispute since last more than 65 years, therefore, Presiding Officer is justified to inspect the property so that final verdict can be passed

Order 1 Rule 8 – Representative suit – Non-compliance of the provisions of Order 1 Rule 8 CPC – Any member of a community may bring a suit to assert his right in the community property or for protecting such property and in such a suit the plaintiff need not comply with the requirements of Order 1 Rule 8 CPC

113 (ii) 183

Order 1 Rule 10 - See Section 13 (1)(i) of the Hindu Marriage Act, 1955 200 337

Order 2 Rule 2 and Order 6 Rule 6 – Unless plea of bar to the suit under Order 2 Rule 2 CPC is raised by a defendant and issue is framed thereon, Court cannot dismiss the suit as so barred only raising of plea of *res judicata* by defendant – Distinction between pleas of *res judicata* and bar under Order 2 Rule 2 stated

To determine the applicability of Order 2 Rule 2 only question relevant therefor is whether relief claimed in both suits arose from same cause of action – Merits and validity of second suit or conduct of plaintiff are irrelevant

14
16

Order 2 Rule 2 and Order 6 Rule 17 – Where appellant (plaintiff) filed the suit for declaration of title and injunction and omitted to include relief of specific performance, even cause of action also accrued therefor on specific refusal and cancellation of agreement for sale by respondent (defendant) – It would amount to relinquishment of claim of specific performance as the principles of Order 2 Rule 2 CPC which are based on public policy would be attracted in the facts of this case

74 (i)* 116

Order 3 Rule 1 – Power of attorney holder – The plaintiff authorised his power of attorney holder to conduct the suit and to do all other action which are necessary – Held, such power of attorney holder can appear as a witness as well if he has information of the fact of the case

201

339

Order 3 Rules 1 and 2 – See Sections 15 and 16 (c) of the Specific Relief Act, 1963, Sections 60, 101, 106, 114 III. (g) and 118 of the Evidence Act, 1872 and Section 1-A of the Powers of Attorney Act, 1882

62

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Order 3 Rule 2 and Order 41 Rule 23 - See Section 13 of the Court Fees Act, 1870

358 573

Order 3 Rule 4 – Specific performance of an agreement of sale – It is a discretionary relief – Suit filed after a lapse of long period of time – In urban area, the value of property increases rapidly in scales so it would not be equitable to grant that relief

A concession made by a counsel on a question of fact – Binding on the client – But if it is on a question of law, it is not binding 341 (ii) 555

Order 3 Rule 4 and Order 23 Rule 3 – A counsel, who was duly authorized by a party to appear by executing Vakalatnama and in terms of Order 3 Rule 4, empowers the counsel to continue on record until the proceedings in the suit are duly terminated

A counsel, who was duly authorized by a party has power to make a statement on instructions from the party to withdraw the appeal – If a counsel making a statement on instructions either for withdrawal of appeal or for modification of the decree is well within his competence

If a counsel has not acted in the interest of the party or against instructions of the party, necessary remedy is elsewhere

In order to safeguard the present reputation of the counsel and to uphold the prestige and dignity of legal profession, it is always desirable to get instructions in writing as pointed out in *Byram Pestonji Gariwal's case*359

577

Order 5 Rule 17 and Order 9 Rule 7 – Ex parte order, setting aside of – Process server returned the summons without following the procedure prescribed in Order 5 Rule 17 of CPC – Held, the object of Order 9 CPC is not penal in nature and Order 9 Rule 7 CPC specially provides good cause for setting aside *ex parte* order, then the trial court ought to have taken lenient view in the matter in setting aside the *ex parte* order

15* 18

Order 6 Rule 2 - Pleading - 'Material facts' and 'material particulars' - Meaning and distinction between explained 202 340

Order 6 Rule 17 – Amendment of pleadings – Plaintiff has recorded his entire evidence – Defendants later on wanted amendment in written statement – Facts are not related to subsequent events – No explanation is being tendered for such delay 277 457

Order 6 Rule 17 – Amendment of written statement – Defendant filed application seeking replacement of entire written statement on the ground that the same was filed by his counsel without his knowledge and pleadings are contrary to fact – Held, there is no allegation of fraud being committed on him – Each page of written statement bear signatures of petitioner – Petitioner cannot withdraw the admission which he had tendered in written statement by substituting such written statement with a fresh one

75 117

Order 6 Rule 17 – If an amendment application is filed to fill up the lacuna and change the basis of title i.e. from title deed to adverse possession, it is not allowed at the appellate stage

406 (iv) 641

Order 6 Rule 7 Proviso – If the application for amendment under Order 6 Rule 17 of CPC filed before the date of enforcement of Proviso to Order 6 Rule 17 i.e. 1.7.2002, proviso is not applicable – Amendment could be allowed

16 (i)
19

Order 6 Rule 17 and Order 8 Rules 1, 6A and 9 – Counter-claim by way of amendment or by way of subsequent pleading – Exercise of discretion by court – If the consequence of permitting the same would be for prolonging the trial and complicating the smooth flow of proceedings or causing delay in the progress of the suit, discretion in favour of permitting belated counter-claim should not be exercised

Suit for eviction – Question of title – If a suit is based on contract of tenancy, the question of title cannot be gone into like a regular suit based on title and is incidentally decided

278 458

Order 6 Rule 17 and Order 8 Rule 6-A – Amendment of written statement at appellate stage sought to incorporate relief of possession by way of counter-claim – Amendment cannot be allowed 76 118

Order 6 Rule 18 – Extension of time to incorporate amendment – Plaintiff could not amend his plaint as per Court's order on account of demise of family member of the counsel for the plaintiff and thereafter closing of courts during summer vacation – Afterwards, his application under Order 6 Rule 18 of CPC to permit him to incorporate amendment in the plaint was dismissed and also the suit – Held, the suit could not have been dismissed on account of failure to incorporate the amendment in the plaint – The Trial Court's order was set aside and suit was restored and plaintiff/petitioner directed to incorporate the proposed amendment in the plaint within a period of three weeks

77 120

Order 7 Rules 6A and 11 – Facts pertaining to counter - claim must be mentioned in W.S. and independent counter-claim is not permissible

Parties to the counter-claim – Counter-claim filed against power of attorney holder of plaintiff who was also sub-tenant of a portion of the suit premises – Legislature has provided the right of counter-claim against the claim of the plaintiff and not against the plaintiff alone – The counter-claim held maintainable

360

578

Order 7 Rule 11 – Rejection of Suit – Suit of plaintiff is for enforcement of right arising out of the contract of partnership and not independent of it – Plaintiff nowhere pleaded that the firm is already dissolved – Partnership firm between the plaintiff and defendant is still running even as per plaint averments – Held, the suit of the plaintiff is not covered by any of the exceptions provided in Section 69 of the Partnership Act – Plaint is liable to be rejected

361

581

Order 7 Rule 11 (a) – Eviction suit – Plea as to non-maintainability of suit on the ground that the suit was filed prior to expiry of fixed term of lease i.e. prematurity of suit – Held, such plea should be promptly raised before the court and it will be the responsibility of the court to examine and dispose it promptly – Such plea may not be permitted to be raised at the belated stage of suit

203

344

Order 8 Rules 1 and 9 – Counter-claim, how to be filed? It may be filed with the written statement, may be by way of amendment in the written statement subject to permission of the Court and may also be by subsequent pleading under Order 8 Rule 9

362 (i) 582

Order 9 Rule 9 - Restoration of suit - The suit was dismissed in default because of non-appearance of 'next friend' on the date of hearing - After attending majority and being competent to take care of their interest, they filed an application for restoration of the suit but was rejected - Held, applicants are entitled to an opportunity to prove their case - Dismissal of the suit set aside and restored for being decided on merit 17 21

Order 9 Rule 13 – Plaintiffs obtained a compromise decree by Lok Adalat by exercise of fraud – In original suit defendant/respondent No. 5 was not served with summons, written statement on her behalf was not signed, alleged compromise was equally not signed by her, she was not present in the Lok Adalat when alleged compromise was accepted – Application under Order 9 Rule 13 CPC filed by defendant No.5 against such compromise decree – Provisions of Order 9 Rule 13 CPC can be invoked – Application rightly allowed

18 23

Order 9 Rule 13 and Order 41 Rule 31 – Setting aside ex parte decree – Second Proviso to Rule 13 of Order 9 CPC – It is mandatory in nature – Thus, it is not permissible for the Court to allow the application in utter disregard of the terms and conditions incorporated in the Second Proviso

"Sufficient cause", meaning of – When the party had not acted in a negligent manner or the party cannot be alleged to have been "not acting diligently" or "remaining inactive – Position restated

First appeal from orders – Parties have a right to be heard both on question of law and on facts – Procedure for deciding first appeal explained 142 244

Order 11 – Principle of *res judicata*, applicability of – The principle is also applicable to the subsequent stage of the same proceedings even in respect of interlocutory order.

363 584

Order 11 Rule 12 – Discovery of documents – Any party to a suit may without filing an affidavit can apply to the Court for an order directing any other party to a suit to make discovery on oath of document which are or have been in possession or power relating to any matter in question therein

Reproduction of judgments cited – If the judgments which are being cited by parties/counsels have any relevance and the ratio laid down therein is attracted in the case, non-production of such judgments by the court are not warranted 204 345

Order 11 Rule 12 – Discovery of document – Scope of Rule 12 – Any party may, without filing any affidavit, apply to the Court for an order directing any other party to any suit to make discovery on oath of the documents which are or have been in his possession or power, relating to any matter in question therein – However, it is not necessary to specify a particular document

78
121

Order 12 Rule 6 – Object of Order 12 Rule 6 – The object of the Rule to enable the party to obtain a speedy judgment at least to the extent of the relief to which according to the admission of the defendant the plaintiff is entitled

Decree on admission, requirement for – The admission must be unequivocal and unambiguous 205 347

Order 20 Rule 18 and Sections 9, 151 to 153 – Partition suit – Alteration and modification in preliminary partition decree – Preliminary decree of partition of joint family property may be altered or modified by virtue of any statutory amendments or otherwise till passing of final decree – Legal position reiterated 279 459

Order 21 Rules 1 and 2 - Execution of decree - Recording of satisfaction - One of several joint decree holders is not competent to grant full discharge of the decree out of the Court or to certify to the Court complete satisfaction of more than his share of the decree without the concurrence of the other decree holders - In contrary situation, remaining decree holders are entitled to execute the decree 143. 246

Order 21 Rule 10 – Interest in execution of money decree – In execution proceedings, J.D. objected that the heirs are not entitled for interest for the period they spent for obtaining succession certificate – Held, the heirs obtained succession certificate on objection of J.D. and hence, J.D. is responsible for the same

364*

584

Order 21 Rule 97 – Whether the expression 'any person' as used in Order 21 Rule 97 of CPC includes the judgment-debtor too? Held, Yes – The expression 'any person' as used in Rule 97 of Order 21 C.P.C. covers all persons who resist/obstruct delivery of possession of immovable property and such a person can also be the judgment-debtor 19 27

Order 21 Rule 97 and Order 7 Rule 11 – Respondents filed application under Order 21 Rule 97 in execution proceedings – Application under Order 7 Rule 11 is not maintainable as application under Order 21 Rule 97 is not a plaint though may be decided like a suit

206* 347

Order 22 Rule 3 – Application for bringing legal representative on record, limitation of – Appellant had gone on pilgrimage and was not heard for seven years – Held, as per Section 108 of the Evidence Act, his civil death should be presumed – The application can be filed within 90 days from the date when seven years had expired 280 462

Order 22 Rule 4 - Proceedings of trial court can be stayed by the order of High Court - Even then, the application for substitution of L.R. of deceased may be filed in the trial court and being collateral proceeding, the trial court is free to pass necessary order on that application 79 122

Order 23 Rule 3 - See Section 166 of the Motor Vehicles Act, 1988 281 463

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Order 23 Rule 3-A – If a person is not a party to the compromise, the decree against him is void – Certainly, against such decree, a suit is maintainable and the bar of Order 23 Rule 3-A would not be applicable in that case

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29

Order 26 Rule 9 – Commission to make spot inspection – Where a clear question as to demarcation of property in question and its identity was involved, it was the duty of the court to issue commission by appointing an employee of Revenue Department not below the rank of Revenue Inspector to get the land in dispute demarcated for it's identification – No application is required for that purpose 207* 348

Order 29 Rule 1 – See Section 106 of the Transfer of Property Act, 1881 126 213

Order 33 Rule 1 and Order 44 Rule 1 – Indigent person – How to be determined? Person's employment status, total income including retirement benefits in the form of pension, ownership of realizable unencumbered assets, financial assistance received from family members or close friends can be taken into account 365 585

Order 39 Rule 1 - See Sections 41 and 42 of the Specific Relief Act, 1963

366 . 585

Order 39 Rules 1 and 2 – Interlocutory mandatory injunction is equitable relief which is to be decided by the Court on the basis of sound judicial discretion – While granting interlocutory mandatory injunction, Court is required to see that the plaintiff has a strong case for trial i.e. it should be of a higher standard than the *prima facie* case which is normally required for temporary injunction 21 29

Order 39 Rules 1 and 2 - See Section 52 of the Transfer of Property Act, 1882

345 558

Order 39 Rules 1 and 2 – Temporary injunction, grant of – Held, questions as to whether the status of applicant is that of trespasser or he is still tenant and whether the order of C.E.O. is legal or not, whether the tenancy rights of applicant has come to an end or not etc. are serious questions of fact and law required to be adjudicated after recording the evidence and they constitute a *prima facie* case in favour of applicant – If applicant is dispossessed, he will suffer irreparable loss and moreover balance of convenience is also in his favour – Hence, he is entitled for temporary injunction against non-applicant

208* 348

Order 39 Rule 1 and Order 6 Rule 2 - A prayer for injunction is an equitable relief - One who wants that relief, should come with clean hands

It is one of the fundamental principles of jurisprudence that litigants must observe total clarity and candor in their pleadings and especially when it contains a prayer for injunction

285 (ii) 468 & (iii)

Order 40 Rule 1 – Suit by or against the receiver, who was appointed by the Court, filed without prior permission of the Court – Is not maintainable 80 124

Order 41 – Ground for eviction – A landlord cannot be non-suited on the ground that he has failed to disclose a ground for eviction in notice

Alternative accommodation – Burden of proof – Plaintiff and his father stating that they do not have any alternative accommodation – The defendant has failed to prove that the

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plaintiff has any alternative accommodation – Held, the burden of proof shall be on the person who asserts the positive – Courts below erred in placing the burden of proof on the plaintiff and holding that he has no suitable alternative accommodation

Judgment in appeal – First appellate Court being the final Court of facts, must record its finding only after deciding the issues of law and facts – The Appellate Court is under an obligation to give its reason in support of its conclusion

130
222

Order 41 Rule 22 – See Section 5 of the Limitation Act, 1963 282

Order 41 Rule 27 – Under Order 41 Rule 27, additional evidence could be adduced in one of the three situations enumerated in the provision

If any petition is filed under Order 41 Rule 27 in an appeal, it is incumbent on the part of the Appellate Court to consider at the time of hearing the appeal on merits so as to find out whether the documents or evidence sought to be adduced have any relevant/bearing in the issues involved – It is equally well-settled that additional evidence cannot be permitted to be adduced so as to fill in the lacunae or to patch up the weak points in the case

81*
125

Order 41 Rule 31 - First Appeal - Proper mode of disposal 232 (ii)* 385

Order 41 Rule 35 – See Article 136 of the Limitation Act, 1963 **181 306**

Order 47 Rule 1 - See Section 13 (6) of the Accommodation Control Act, 1961

CIVIL SERVICES (CLASSIFICATION, CONTROL AND APPEAL) RULES, 1966 (M.P.)

Rule 14 (23) – Report of departmental enquiry – Necessity to record reasons for findings

209* 348

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CIVIL SERVICES (CONDUCT) RULES, 1965 (M.P.)

Rules 3 and 3-A - See Sections 2(d) and 12 of the Protection of Human Right Act, 1993

258 426

COMMISSIONS OF INQUIRY ACT, 1952

Section 3 – The report of the Commission is the opinion of the Commission based on the statement of the witnesses and other material but has no evidentiary value in the criminal case – The Courts are not bound by that report – The Courts have to arrive at their own decision on the evidence placed before them in accordance with law 283 (i) 465

COMPANIES ACT, 1956

Sections 84 (4) and 111 – Injunction should be refused when equally efficacious relief can certainly be obtained by any other usual mode of proceeding except in case of breach of trust – Plaintiffs are having an efficacious remedy to file necessary application before the Registrar of Company under Section 84 of the Companies Act 354 570

Section 303 – Every company is required to keep at its registered office a register of its Directors, Managing Director, Manager and Secretary containing the particulars with respect to each of them as set out in clauses (a) to (e) of sub-section (1) of Section 303 of the Companies Act, 1956 – Sub-section (2) of Section 303 mandates every company to

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send to the Registrar a return in duplicate containing the particulars specified in the register – Any change among its Directors, Managing Directors, Managers or Secretaries specifying the date of change is also required to be furnished to the Registrar of Companies in the prescribed form within 30 days of such change 144 (i)* 248

CONSTITUTION OF INDIA

Article 14 - Fixation of price by Development Board - Scope of its power -The Board being "State" within the meaning of Article 12 is required to act fairly, reasonably and not arbitrarily or whimsically 284 466

Article 20 (1) – See Sections 2 (xv)(a)(b), 8, 18(b) and Schedule Entries 77, 92 and 93 of the N.D.P.S. Act, 1985 **251 413**

Article 20 (2) – Inspite of provision under Article 20 (2) of the Constitution of India, a person can be prosecuted and punished more than once even on substantially same facts, provided the ingredients of both the offences are totally different and they do not form the same offence – Furthermore, to avail the protection afforded by Article 20 (2), the initial burden is upon the accused to take the necessary plea and establish the same

82 (i) 126

Article 20 (2) - See Sections 210 and 300 of the Criminal Procedure Code, 1973

29 43

Article 20 (2) - See Section 300 (1) of the Criminal Procedure Code, 1973

3 152

Article 20 (2) - See Section 357 of the Criminal Procedure Code, 1973 377 602

Article 20 (3) – Projection against self-incrimination – Held, simply because a witness in a police case figures as an accused in complaint case, he is not entitled for blanket protection under Article 20 (3) of the Constitution of India as there is no formal accusation in the police case, which is must – He can seek such protection at the time of trial in the police case if answer to any question is likely to incriminate him, subject to order of the Court when it is put to him

83
129

Article 21 – Custodial death and crimes against women needs harsher punishment and calls for no mercy 324 (ii) 536

Article 21 – The judgment of a larger strength is binding on a judgment of smaller strength but the judgment of a co-equal strength is also binding on a Bench of judges of co-equal strength – Judgment delivered in ignorance of the previous binding precedent would be decision rendered in *per incurium* 96 (vi) 154

Articles 21 and 19 (1) (a) - Phone tapping - Right to privacy - Duty of service provider - Explained 285 (i) 468

Articles 21 and 22 (1) – Accused's right of being defended by the counsel is to be protected by the Courts – In the absence of defence counsel the case should not be decided forthwith against the accused even assuming that non-appearance was due to fault of defence counsel – In such a situation the Court should appoint a counsel practicing on the criminal side as *amicus curiae* – Procedure to be adopted stated

156

265

Articles 21, 25 and 19 (1) (a) - Interference of police in conjugal life 145 249

Articles 21-A and 32 – Children working in circus – In order to implement the fundamental right of the children under Article 21-A, the Supreme Court has issued directions to the Central Government to rescue and liberate the children and to check the violation of human rights of children

210

349

Article 22(1) – Bar Association passing resolution not to defend a particular accused in criminal cases – Such resolution violates right to be defended under Article 22 (1) of the Constitution – Therefore, it is the duty of the lawyer to defend him – Right-minded lawyers should ignore and defy such resolutions if they want democracy and the rule of law to be upheld in this country

84
131

Article 22 (1) - See Section 303 of the Criminal Procedure Code, 1973 211* 350

Article 51-A – Natural water resources, conservation and maintenance of – Water is one of the essential resources necessary for existence of life on earth – Now-a-days ground water level is going down due to misuse of water – Hence, it is the duty of all concerned authorities to work sincerely for the purpose of conservation and maintenance of ponds, tanks and lakes properly – Direction issued for the pious purpose 212 351

Article 141 – See Section 19 (1) (c) the Prevention of Corruption Act, 1988 and Sections 190, 197 and 391 of the Criminal Procedure Code, 1973 213 353

Article 226 – Custodial death – Son of petitioner was tried for offence punishable under - Section 302 I.P.C. and was on bail – Son of petitioner was convicted – He consumed poison immediately after pronouncement of judgment and died subsequently – Held, petitioner's son consumed poison before preparation of jail warrant – Respondents cannot be saddled with stigma of custodial death as accused was not taken over by police persons physically and police was not having possidendi 214* 356

Article 311 – Compulsory retirement – Effect of adverse entries in service record even after promotion – 'WASHED OFF THEORY' does not have universal application – Reviewing Authority can consider it as a part of the entire service record 22 30

CONSUMER PROTECTION ACT, 1986

Section 2 (1) (g) and (o) – See Article 14 of the Constitution of India 284 466
Sections 2 (1)(g)(o) and 14 – See Sections 19 and 20 of the Civil Procedure Code, 1908
286 (iii) 471

Sections 2 (1) (g) and 15 – Deficiency in service – Liability to pay compensation – Whether party against whom an order for payment of compensation has been made, can seek impleadment of a third party to pass on the liability to it in an appeal filed by him? Held, No – Legal position explained 146 251

Sections 3, 13, 18 and 22 – Proceedings before Consumer Forum – Such proceedings come within the sweep of the term "suit"

Proceedings under the Consumer Protection Act – Application of CPC – The provisions of the CPC are applicable to a limited extent and not all the provisions of CPC are made applicable to the proceedings of Consumer Protection Act, being a later and Special Act Claim of sovereign immunity under Section 86 of the CPC – Sovereign immunity is not available to contractual and commercial activities and obligations undertaken by the foreign State or its instrumentality in India – Hence, no bar to proceed against a foreign country or its instrumentality under the Consumer Protection Act, 1988

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Sections 12 (3), 18, 22 and 24-A – Admission of complaint filed under Section 12 (3) or 18 or 22 of the Act, as the case may be, should be rule and dismissal thereof, should be exception – But if complaint is barred by time, Consumer Forum is bound to dismiss the same unless the consumer makes out case for condonation of delay under Section 24A (2)

Complaint of medical negligence – Accrual of cause of action to the consumer depends upon the effect of negligence – If the effect is patent, the cause of action will be deemed to have arisen on the date when the act of negligence was done – On the other hand, if the effect of negligence is latent, then the cause of action will arise on the date when the patient or his representative-complainant discovers the harm/injury caused due to such act or by the exercise of reasonable diligence, he should have discovered the act constituting negligence

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CONTEMPT OF COURTS ACT, 1971

Section 2 (b) – Contempt of Court by subordinate Judge staying warrant of possession issued in an execution of eviction decree/order in pursuance of Supreme Court's order strongly deprecated – Held, such Judges bringing a bad name to the whole Institution must be thrown out of the Judiciary

287

472

Section 2 (b) – Civil contempt – Deliberate disobedience of a void or invalid order of the Court may amount to contumacious conduct – Held, even if an order is void, it requires to be so declared by a competent forum and it is not permissible for any person to ignore the same merely because in his opinion the order is void

147
253

CONTRACT ACT, 1872

Sections 2 (a), 5, 37 and 39 – 'Earnest money' and forfeiture thereof – Earnest money furnished with a tender is part of the purchase price if the offer of the tenderer is accepted or it is refunded to the tenderer if someone else's offer is accepted – But if for some fault or failure on the part of the tenderer the transaction or the contract does not come through, the party inviting the tender is entitled to forfeit the earnest money furnished by that tenderer

23*
32

Section 14 – If a sale deed has been executed by the plaintiff in favour of the defendant without coercion, undue influence, misrepresentation and mistake and there was no fraud played by the defendant, it cannot be said that there was no free consent of plaintiff to execute it

368 (i) 587

Sections 23 and 76 – If a person has not complied with the terms of the contract and has acted in contravention to the terms of agreement he cannot claim the amount without carrying out the obligation to execute the work just on technicalities 351 (iv)* 565

Section 28 – See Section 20 of the Civil Procedure Code, 1908 73* 116

Sections 31 and 32 – Contingent contract – The contract insists on settlement of loan of the Bank and handing over of the title deeds to the purchaser/plaintiff from the Bank are not impossible events – In the light of the performance made by the plaintiff, the contract in question had not come to an end on this count and such contract is not a contingent contract

122 (ii) 203

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Sections 37 and 63 – "No due certificate" submitted by a contractor – It is not an absolute bar to a contractor raising genuine claim at a later stage – Execution of full and final discharge voucher/receipt does not bar a contractor from claiming acceptable amount

36 135

CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970

Sections 2 (1) (b) and 10 – Whether contract labourer is direct employee of principal employer or contractor? Determination of – Where principal employer pays salary to the labourer instead of the contractor and controls and supervises the work of the labourer, the labourer would be deemed to be direct employee of the principal employer

87 (i) 138

COURT FEES ACT, 1870

Section 7 (iv) (c) – Ad valorem court fee – Where the executant of the sale deed wants it to be annulled, he has to seek cancellation of that deed for which ad valorem court fee on the consideration stated in the sale deed is payable

88
140

Section 7 (v) and 7 (vi-a) – When a co-owner files a suit for partition and separate possession on the ground that he is out of possession, there is no difference between such a suit and a suit for possession based on title 148 255

Section 7(vi) (c) & (d) and Article 17 Schedule II – Consequential relief – Plaintiff claiming declaration that the land encroached by the defendants is of the ownership of plaintiff alongwith mandatory injunction to remove the wall constructed by the defendants – The relief of mandatory injunction is not independent, but is consequential to the relief of declaration

Proper valuation of Court Fee – Plaintiff himself put valuation in respect of property by which he sought relief of mandatory injunction – Held, plaintiff was required to make payment of ad valorem Court fee 369 588

Section 13 – Refund of Court-fee – Where a decision is found to be erroneous and the matter is remanded back to the Reference Court for a fresh decision, the appellant become entitled for refund of the court-fee 358 573

CRIMINAL PROCEDURE CODE, 1973

Sections 2 (c), 155 (2), 155 (4), 173 and 198 – Bigamy – Prosecution for – Scope, meaning and interpretation of expression "aggrieved person" under Section 198 CrPC – Held, a woman with whom a second marriage is solemnized by suppressing fact of former marriage is an aggrieved person and she is entitled to file a complaint under Sections 494 and 495 IPC as Section 495 is an extension of Section 494 IPC

Where the matter under investigation before the police on the basis of an FIR relates to cognizable as well as non-cognizable offence, and after investigation if the police files a chargesheet, then the Court can take cognizance also of the non-cognizable offence with other cognizable offence by virtue of Section 155 (4) CrPC – Even in these circumstances, bar under Section 198 CrPC will not arise

288 (i) 474

& (ii)

Section 48 - See Section 3 (1) (x) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 260 430

Sections 53-A, 154, 161 and 164 – Procedure for recording statement under Sections 161 and 164 of CrPC – Investigating Officer first records statement of prosecutrix under Section 161 CrPC then in some cases statement under Section 164 CrPC may be recorded before Judicial Magistrate – It is a proper procedure – But in this case vice versa happened in a promptly lodged FIR, prosecutrix has not mentioned the names of the accused, though she was aware of – Such omission speaks volumes against her and her credibility in the light of incorporation of Section 53-A in CrPC, it becomes necessary for prosecution to go for DNA test or matching semen of accused with semen found on undergarments of prosecutrix in rape case

289 (i),(iv) 478

Section 125 – Expiration of the period of iddat – Wife's right to maintenance does not cease to operate and she is entitled to claim maintenance – The petition for monthly maintenance by the divorced wife after divorce till her remarriage against her husband and the petition for monthly maintenance for minor children against their father is maintainable 370 590

Section 125 (1), Explanation (b) – Section 125 CrPC provides for giving maintenance to the wife and some other relatives – As per Explanation (b) thereto 'wife' includes a woman who has been divorced by or has obtained a divorce from the husband and has not remarried – However, under the law a second wife whose marriage is void on account of the survival of the first marriage is not a legally wedded wife and is therefore, not entitled to maintenance under this provision

60 (i) 90

Section 154 - Delay in lodging FIR

215* 356

Section 154 – Delay in lodging FIR – Delay in lodging FIR does not make the complainant case improbable when such delay is properly explained 290 (i) 480

Section 154 - See Sections 368 and 376 (2) (g) of the Indian Penal Code, 1860

371 592

Sections 154 and 157 – F.I.R. – Lodged – Delay of one hour – It is not so inordinately delayed as to give rise to a suspicion on that delay

If delay in dispatch of FIR to the concerned Magistrate was material, the attention of the Investigating Officer ought to have been drawn to that aspect to give him an opportunity to offer an explanation for the same – How far the explanation was acceptable, would be a matter for the Court to consider

387 (iv) 617

& (v)

Sections 154, 157 and 378 – FIR – Delay – If explained properly, not fatal for prosecution, but at the same time it should be borne in mind that deliberate delay in lodging FIR is fatal

The process of law cannot be abused, the Court proceeding ought not to be permitted to degenerate into a weapon of harassment and persecution

Delay in sending a copy of FIR to Court – It is not a ground to throw out the prosecution case in its entirety particularly when delay is explained by leading unimpeachable evidence

291 (i), (ii) 481

& (iii)

Sections 154 and 161 – Prompt FIR within one hour of incident – Eye witnesses named in FIR turned hostile – Effect of 170* 293

Sections 154 and 162 - More than one FIR in respect of same transaction, when permissible/not permissible - Reiterated

Investigation into a criminal offence must be fair, unbiased and to bring out the real unvarnished truth and to be totally extricated from any extraneous influence as a vitiated investigation is the precursor of miscarriage of justice

216

357

Sections 154 and 174 – Recording of formal FIR after inquest report – In every case such FIR does not lose authenticity because it is not general proposition of universal application

The object of inquest report and necessity of FIR explained

24 32

Sections 156 and 161 - See Sections 8 and 9 of the Evidence Act, 1872 217 359

Sections 156 and 173 - Investigation - Redirected to independent agency like CBI, even after filing of charge sheet by the Apex Court or High Court

In which Court submission of final report by CBI is to be done? Held, it should be the Court in which the chargesheet is filed 218 362

Section 156 (3) – Investigation of offence – *Locus standi* – Special Judge directed S.P.E. to file a report of an enquiry on an application of complainant – Another application filed by applicant who was stranger to the earlier proceedings requesting that S.P.E. to conclude the investigation within reasonable time – Held, as criminal proceedings have already been set in motion and applicant was stranger to the said proceedings cannot be allowed to intervene

Magistrate/Special Judge in exercise of jurisdiction u/s 156 (3), can monitor the investigation and issue direction for proper investigation 89 142

Sections 156 (3) and 200 – Private complaint was submitted by the complainant before the Court/Magistrate – Statement of complainant under Section 200 Cr.P.C. was recorded by the Court/ Magistrate on the same day – It would mean that cognizance has been taken – Court/ Magistrate could not have directed police to investigate the matter under Section 156 (3) of Cr.P.C.

90
146

Sections 156 (3) and 200 – When a complaint is presented before the competent Magistrate, he can exercise mainly two available options; one to pass an order as contemplated by Section 156 (3) CrPC and second one is to direct examination of the complainant upon oath and witness present if any, as mentioned in Section 200 CrPC and proceed further with the matter as provided by Section 202 of the CrPC

149* 256

Sections 156 (3), 202 and 154 – Special Judge – A.S.J. acts as a Magistrate for the purpose of taking cognizance of offences – Once cognizance was taken, Court was not competent to order investigation under Section 156(3) although could have directed investigation under Section 202(2) of Cr.P.C.

Investigation by police – Though the investigating officer was not expected to ascertain as to whether the direction for investigation was given under Section 156(3) or 202(2) of Cr.P.C., yet he was not debarred from exercising general power of investigation – Investigating officer has every authority to record F.I.R. and register a case

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Investigation – Even if mandatory procedure for directing investigation under Section 156(3) is violated, it would not by itself be sufficient to vitiate the entire proceedings of investigation – An invalid investigation into a cognizable offence would not nullify the cognizance or trial based thereon

Although grant or refusal of sanction is purely an administrative act, yet the order is subject to judicial review and therefore, it is incumbent upon State Govt. to record reasons

292 485

Section 157 – Whether accused can be acquitted merely on the ground of non-compliance of provisions of Section 157 CrPC? Held, No 150* 257

Sections 161 and 162 – A bare reading of the Explanation to Section 162 CrPC would reveal that if a significant omission is made in a statement of a witness recorded under Section 161 CrPC, the same may amount to a contradiction and that whether it so amounts is a question of fact in each case

155*
265

Sections 161 and 162 – Statement recorded under Section 161 CrPC if satisfy the conditions of Section 32 (1) of the Evidence Act, would be treated as dying declaration after the death of the maker

230*
384

Section 162 (1) and Proviso thereto – Use of police statement – No doubt a statement to the police is ordinarily not admissible in evidence in view of Section 162 (1) CrPC, but as mentioned in the proviso to Section 162 (1) CrPC, it can be used to contradict the testimony of a witness and in given circumstances of the case, the police statement given by the witness (mother) against her son (accused) can be accepted by rejecting her statement in Court

321 (ii) 532

Section 164 – The Presiding Officer concerned has to meet the requirements of Section 164 CrPC – Principles emerged through various previous pronouncements with regard to recording of confessional statements stated

164 (ii) 279

Section 173 - See Sections 24, 25 and 26 of the Evidence Act and Section 67 of the N.D.P.S. Act 310 511

Sections 173 (2), 173 (8), 190 and 482 – Where the police report forwarded to Magistrate under Section 173 (2) CrPC states that a person has committed an offence, but after investigation further report under Section 173 (8) CrPC states that the person has not committed the offence, it is for the Magistrate to form an opinion whether the facts set out in the two reports, make out an offence committed by the person 293* 488

Sections 174 – See Section 4 of the Indian Penal Code, 1860 372 595
Sections 174, 154 and 157 (1) – Inquest Report – Purpose of 294 489

Sections 177, 200 and 202 – Enquiry – Status of persons arrayed as accused – Whenever Magistrate accepts the complaint and starts inquiry, it means he has considered the complaint and decided to proceed – At this stage, it cannot be said that person who has been mentioned in the complaint as accused acquires the status of accused

Statement of complainant – Statements of witnesses recorded prior to the statement of complainant – It is mere irregularity and not illegality – Not a ground to quash or hold the proceedings *void ab initio* 91 147

Section 178 – Jurisdiction of Court – Offences initially began at Indore and were continued in Bhind – Charge sheet was filed by the Economic Offence Cell at Gwalior before the Court of Additional Chief Judicial Magistrate having jurisdiction of Economic Offences registered by EOW, Gwalior – The trial Court returned it back for producing the same before the C.J.M., Indore on its conclusion that most part of the incident happened at Indore and it had no jurisdiction to try the case – Held, the Court at Gwalior would also have jurisdiction to try the case – Return of charge sheet was wrong –Trial Court directed to proceed in the matter

Sections 178 and 179 – Place of inquiry or trial – Proceedings under Section 498-A IPC – Specific allegation by wife about cruelty at hands of husband and his relatives at Ranchi – Her husband has taken her to her parental home at Gaya with a threat of dire consequences for not fulfilling their demand of dowry – Magistrate at Gaya has jurisdiction to proceed with criminal case instituted therein as in such a continuing offence, Section 178 Clause (c) attracted 219 365

Sections 190, 197 and 391 – Additional evidence at the appellate stage is permissible in exceptional circumstances to remove irregularity just to meet the ends of justice and not to fill up lacunae

213 (iii) 353

Sections 190 (1) (b), 209 and 319 – Whether the Magistrate can take cognizance for an offence exclusively triable by Court of Session under Section 190 (1) (b) CrPC against an accused who was not named in the chargesheet filed by the Investigating Agency or exonerated by the Investigating Authority? Held, Yes – The Magistrate can apply his mind independently to the material contained in the police report and take cognizance thereupon in exercise of powers under Section 190 (1) (b) CrPC • 25

Sections 195, 173 and 223 – The provisions of Section 195 Cr.P.C. are mandatory – Non-compliance of it would vitiate the prosecution and all other consequential orders – The Court cannot assume the cognizance of such case without complaint and the trial and conviction will be void

Clubbing of complaints – When permissible – Separate complaints relating to different incidents may be clubbed together and one charge sheet can be filed where circumstances showing that in reality they were part of one and the same incident

26 (i)

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& (ii)

Section 195 (1) (b) (ii) – Offence committed before filing the documents in Court – Quashing of the prosecution of the accused will not be proper on the ground that the procedure contemplated in Section 195(1)(b)(ii) of Cr.P.C. was not followed

319 (ii)* 530

Section 197 – Sanction for prosecution given by competent authority – Sanction order is public document and its mere production tantamount to proof – Examination of sanctioning authority is not necessary as order itself shows about application of mind to accord sanction

27
41

Section 197 – See Section 19 of the Prevention of Corruption Act, 1988 121* 202

Section 200 – Complaint filed by Public Servant in discharge of his duties – Examination of complainant – Not necessary under Sections 200 and 202 of Cr.P.C. – Magistrate can take cognizance on the basis of affidavit

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Section 200 – Whether Magistrate can take cognizance of the offence under Section 138 of Negotiable Instruments Act on the basis of affidavit of the complainant in place of his personal examination under Section 200 of Cr.P.C.? Held, Yes 330 543

Sections 205 and 313 - Dispensation with personal appearance - Discretionary powers - Guidelines which are to be borne in mind while dealing with an application seeking dispensation with personal appearance of an accused restated

Personal examination of an accused in terms of Section 313 CrPC in a summons case – Is within the Court's discretion which is to be exercised keeping in view certain parameters enumerated in *Basavaraj R. Patil & Ors v. State of Karnataka & Ors, AIR 2000 SC 3214* and not as a matter of course

Sections 207, 208 and 406 – It is the duty of the criminal Court to supply copies of the chargesheet and all the relevant documents relied upon by the prosecution – Sections 207 and 208 CrPC are not an empty formality and has to be complied with strictly so that the accused is not prejudiced in his defence even at the stage of framing of charge

Mere existence of a communally surcharged atmosphere, without there being proof of inability of the Court of holding a fair and impartial trial, could not be made a ground for transfer of case

373
596

Sections 210 and 300 - Clubbing and consolidation of two cases 29 43

Sections 211, 215 and 464 – Unless accused satisfies the Court that there has been a failure of justice from non-framing of charge under a particular penal provision and some prejudice has been caused to him, conviction under such provision of law is sustainable

151 258

Sections 215, 216 and 222 – A person charged with a heinous or grave offence can be punished for a less grave offence of cognate nature whose essentials are satisfied with the evidence on record – Generally an offence of grave nature includes in itself the essentials of a lesser but cognate offence

In all cases, non-framing of a charge or some defect in drafting of the charge $per\ se$ would not vitiate the trial itself – It will have to be examined in the facts and circumstances of each case •

What is cognate offence? Explained

398 (ii) 634 (iii) & (iv)

Sections 218, 219 and 220 - See Section 138 of the Negotiable Instruments Act, 1881

188 316

Sections 221 and 464 (1) – It is settled proposition of law that mere omission or defect in framing charge would not disable the court from convicting the accused for the offence which has been found to be proved on the basis of the evidence on record – In such circumstances, the matter would fall within the purview of Section 221 (1) and (2) CrPC

176* 299

Section 223 (d) - Cross cases - Procedure in respect of cross cases explained

220 366

Sections 227 and 228 - Framing of charge - Considerations therefor - Principles to be adhered while considering the question of framing of charge enumerated

Long delay in prosecution – Effect of – Though it may be a relevant ground for granting discharge, but prosecution cannot be quashed on the ground of delay in each and every case without testing the material placed before the Court at the trial 30 45

Sections 227 and 228 – Framing of charge – When court is expected to record reasons – When the charge under a particular section is dropped or diluted, although accused is not discharged, reasons in nutshell are expected to be recorded disclosing the consideration of the material on record 152 260

Sections 233 and 311 – Whether a person already examined as prosecution witness can be permitted later on to be examined as defence witness? Held, No 31 49

Sections 244 and 245 – In complaint case where trial Court recorded evidence before charge and gives an opportunity to cross-examine the opposite party – At the time of framing of charge, whatever facts came in the cross-examination ought to be considered by the trial Court also

32
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Section 265 – The accused cannot be held to be prejudiced by filing of charge sheet and other documents in English language and not providing Hindi translation where he is well represented by the counsel, who is well-versed in English – Petition dismissed

33 52

Section 273 – Evidence to be taken in presence of accused – Evidence recorded in trial of co-accused cannot be utilized in trial of absconding accused who subsequently appeared before Court and is facing trial before same court and that evidence whatever may be, cannot be accepted against absconding accused

221*

370

Section 299 (1) & (2) – When prosecution may rely on evidence recorded in earlier trial against co-accused? Held, the evidence may be used subject to establishment of existence of any of the conditions precedent as prescribed in Section 299 CrPC.

222 370

Section 300 (1) – Double jeopardy – Appellant/accused already convicted under Section 138 of the Negotiable Instruments Act, he could not be again tried or punished on the same facts under Section 420 or any other provision of IPC or any other statute – The scope of Section 300 of CrPC is much wider than the provision of Article 20 (2) of the Constitution 93 152

Section 303 – Right of accused to be defended by a pleader of his choice – In the given circumstances, it cannot be held that accused was not given sufficient opportunity to be defended by a pleader of his choice

211*
250

Sections 306, 307 and 308 – A pardon granted to an accomplice under Section 306 or 307 CrPC protects him from prosecution and he becomes witness for the prosecution but on forfeiture of said pardon, he is relegated to the position of an accused and his evidence is rendered useless for the purpose of the trial of the co-accused – He cannot be compelled to be a witness – Therefore, no occasion arises for the defence to cross-examine him

34 52

Section 311 – Recall of witness – Petitioner in order to prove his defence wishes to recall and cross-examine prosecution witness whose examination on subsequently discovered document is essential to the just decision of the case – It is well settled that where something beneficial to the defence has come to light, it is just and necessary to

permit the accused to cross-examine the prosecution witness only on the limited aspect of the case and not beyond that - Application for recalling witness allowed

374 599

Sections 311, 320, 397 and 401 - See Sections 494 and 498-A of the Indian Penal Code, 1860 296* 492

Section 313 – Examination of accused – Nature of provision – It is mandatory in nature – Provision is based on the fundamental principle of fairness – It is the duty of the Court to examine the accused and seek his explanation in incriminating material – Circumstances which were not put to the accused in his examination have to be excluded from consideration 297 (I) 493

Section 319 – Power to proceed against other person – Appears from evidence – While considering the application under Section 319 of the Code, sufficient evidence means the evidence by which charges of that offence can be framed against that stranger, who is to be made an accused 375 600

Section 320 (9) - See Section 307 of the Indian Penal Code, 1860 244* 403

Sections 326 and 461 – In a summary trial case, evidence has been recorded by one Magistrate, his successor cannot use that evidence – Even consent by the parties cannot confer such jurisdiction to that Magistrate – Section 326 (3) CrPC does not permit the Magistrate to act upon the substance of the evidence recorded by his predecessor – Such irregularities could not be cured by the aid of Section 465 CrPC 376 601

Section 354 (3) – Death sentence – Special reasons for such sentence shall be recorded because death sentence is not a rule but an exception so it becomes unquestionable

298 (i) 494

Section 357 – An action for civil damages is not prosecution and a decree of damages is not a punishment – Accused is convicted for offence under Section 304 IPC – Wife of deceased filed a civil suit for damages – It is not double jeopardy – Such suit is maintainable even during pendency of criminal case

Though there is provision under Section 357 CrPC for compensation, a civil suit claiming of damages out of criminal action is maintainable 377 602

Sections 360 and 361 – Recording of special reasons for not granting probation – Courts must record special reasons in its judgment as to why an accused is not entitled to be released on probation 378 603

Sections 372 and 378 (4) – Whether in case of acquittal of an offence punishable under Section 138 of Negotiable Instruments Act, 1881, "complainant" can prefer an appeal before Sessions Court as per Section 372 CrPC? Held, No – The only remedy available to the complainant of complaint case is to prefer an appeal against the judgment of acquittal before High Court under Section 378 (4) CrPC 187 315

Section 397 – Interlocutory Order – Where cognizance has been taken by the trial Court and order of issuance of process was passed, such order is not an interlocutory order, but is intermediate or quasi final order – Bar of sub-section (2) of Section 397 of Cr.P.C. is not applicable

94
153

Sections 397 or 482 - Where complaint is sought to be quashed, it is not proper for the High Court to consider the defence of the accused or embark upon an enquiry in respect

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of merits of the accusations – However, in an appropriate case, if on the face of the documents, which are beyond suspicion or doubt, placed by the accused, the accusations against him cannot stand, it would be travesty of justice if the accused is relegated to trial and he is asked to prove his defence before the trial court

Criminal prosecution is a serious matter; it affects the liberty of a person - No greater damage can be done to the reputation of a person than dragging him in a criminal case

144 (iii)* 248

Section 398 - Further enquiry - Direction to the CJM to hold a further enquiry does not necessarily oblige the Magistrate to record any further evidence in the case

95* 154

Section 427 – See Section 138 of the Negotiable Instruments Act, 1881 379 604

Sections 437 and 439 – Cancellation of bail – Grounds therefor – Held, very cogent and overwhelming circumstances are necessary for order directing cancellation of bail already granted

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Sections 437 (5) and 439 (2) - Cancellation of bail by Appellate/Revisional Court

299* 497

Section 437 (6) – Bail – Seven bail applications of the applicant already rejected – Trial not concluded within sixty days – Held, applicant is not entitled for bail in view of later part of Section 437 (6) as on earlier occasions looking to the seriousness of offence and availability of sufficient *prima facie* circumstances, his bail applications were rejected – *Prima facie* circumstances available showing that by practicing fraud and fabricating documents, applicant had misappropriated huge amount of ₹25,05,793 – Benefit of provision of Section 437 (6) cannot be granted – Bail application rejected

Section 437 (6) – Grant of bail – Accused was under trial under Section 34 (2) of M.P. Excise Act, 1915 and in custody since 27.06.09 – The evidence commenced in the case w.e.f. 02.09.09 and the trial could not concluded within the period of 60 days from this date – The accused is entitled to be released on bail under the provision of Section 437 (6) of Cr.P.C.

380 605

Section 438 – Anticipatory bail – Purpose of incorporating Section 438 in the CrPC was to recognize the importance of personal liberty and freedom in a free and democratic country – An individual is presumed to be innocent till he is found guilty by the Court

Ambit, scope and object of the concept of anticipatory bail enumerated under Section 438 have been dealt with by the Constitution Bench of the Apex Court in *Gurbaksh Singh Sibbia and others v. State of Punjab, AIR 1980 SC 1632* – The controversy is no longer *res integra*

Anticipatory bail cannot be granted for a limited period as it is contrary to the legislative intention and spirit of Section 438 CrPC – It is also contrary to Article 21 of the Constitution – Ordinarily, benefit of granting anticipatory bail should continue till the end of the trial of that case unless bail is cancelled on fresh circumstances or on the ground of abuse of the indulgence by the accused

No inflexible guidelines or straitjacket formula can be provided for grant or refusal of anticipatory bail – Factors and parameters to be taken into consideration while dealing with anticipatory bail stated

Suggestions to the State and some guidelines in this regard to the arresting Police Officers, Sessions Judges, State Judicial Academies through High Courts also given to strengthen the concept of personal liberty

96 (i), 154

(ii), (iii), (iv) &(v)

Section 438 – No straitjacket formula can be fixed for not granting anticipatory bail – There is no allegation against the applicant about dowry demand in the first two dying declarations – Most of the investigation is over – Police has not seized anything from the applicant – Application allowed

381 605

Section 439 – Bail – Accused, as a dental surgeon applied stitches to an accused, who alongwith other accused, was involved in crime committed by them – But, there is no prima facie proof that accused involved in the crime committed by injured accused or other accused and having spent 66 days in custody and yet no trial commenced – Therefore, he is entitled for bail – Delay in trial also one of the important factors for consideration of bail

Section 441 – Trial Judge while declining to accept the bail bond furnished by surety referred the question of his solvency to Tahsildar – Held, the order directing inquiry into solvency of the surety by the Tehsildar does not have legal sanction – If the Judge concerned is not satisfied with the solvency of the surety, he can do an inquiry himself or cause an inquiry to be made by a Judicial Magistrate as to sufficiency or fitness of the surety

35*
55

Section 451 - See Sections 43, 60 and 63 of the NDPS Act, 1985

382 606

Sections 451 and 457 – Whether Magistrate is competent under Sections 451 and 457 of Cr.P.C. to grant interim custody of vehicle seized under the Wild Life (Protection) Act, 1972 or under the M.P. Excise Act, 1915? Held, Yes 383 609

Section 457 – Interim custody of vehicle seized under Section 16(3) of the Motoryan Karadhan Adhiniyam, 1991 – Criminal Court has no power to release the vehicle on interim custody under Section 457 Cr.P.C. – Petitioner has remedy under Section 16(4) of Motoryan Karadhan Adhiniyam of 1991 to file application before the Taxation Authority

411

647

Sections 468 and 473 – Question of delay in launching criminal prosecution – It will be taken into consideration at the stage of final decision – Gravity of offence is also a factor – So delay itself cannot be a ground for dismissing the complaint 300 498

Section 470 – Where challan was submitted before the Court by Police, the Court directed the police to file challan in competent Court – In computing the period of limitation, time during which petitioners have been prosecuted in the earlier Court is to be excluded

36 55

Section 482 – Maintainability of prosecution – Effect of findings of fact in adjudication proceedings of Civil nature under the relevant statute on criminal proceedings – Held, where allegations are found to be not sustainable at all and person concerned is held innocent and exonerated – On the same facts, prosecution of the person shall be an abuse of process of Court as in criminal case the standard of proof is much higher than that of adjudicating proceedings

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Duty of Prosecutor and duty of the Court – In trap case, under Prevention of Corruption Act, 1988, prosecution evidence was closed by the Prosecutor as the evidence of the complainant was not supportive of the charge and the accused was acquitted – Held, it is the consequence of dereliction of duty on the part of the Public Prosecutor as well as the indifferent approach of the court of the learned Trial Judge – Order of acquittal set aside and directed for further trial 160 271

Identification by voice – The evidence of voice identification is at best suspect if not, wholly unreliable – Accurate voice identification is much more difficult than visual identification 226 376

Identification of dead body/corpus delicti – For indentification of dead body/corpus delicti, scientific methods of (i) DNA fingerprinting; (ii) Dental examination; and (iii) Superimposition technique were applied – On the basis of circumstantial evidence, the body parts recovered from different places found belonged to one person only; namely, the deceased 227* 380

Proof beyond reasonable doubt does not mean that the degree of proof must be beyond a shadow of doubt 162 276

Question as to whether Section 34 would apply would depend upon the facts of the case, which includes the sequence of event preceding the incident, the actual incident itself and post-facto the incident 304 (i) 501

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See Section 149 of the Indian Penal Code, 1860	238*	393	

Standard of proof in a criminal trial involving serious offence – The Court must bear in mind that "human nature is too willing, when faced with brutal crimes, to spin stories out of strong suspicions" – The prosecution story may be true; but between 'may be true' and 'must be true' there is inevitably a long distance to travel – In a criminal trial involving a serious offence of a brutal nature, the Court should be wary of the fact that it is human instinct to react adversely to the commission of the offence and make an effort to see that such an instinctive reaction does not prejudice the accused in any way – In a case where the offence alleged to have been committed is a serious one, the prosecution must provide greater assurance to the Court that its case has been proved beyond reasonable doubt

The doctrine of 'falsus in uno, falsus in omnibus' has no application in India and the Court has to assess to what extent the deposition of a witness can be relied upon – The Court has to separate the falsehood from the truth and it is only in exceptional circumstances when it is not possible to separate the grain from the chaff because they are inextricably mixed up, that the whole evidence of such a witness can be discarded

98 (i)* 163

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	NO	NO.

Unnatural offence against children in shelter homes – Two victim boys 'S' PW 2 and 'K' PW 4 deposed in detail about the activities going on at the shelter homes and their deposition reflect that there was a criminal conspiracy amongst the accused to obtain possession of minor vulnerable boys residing on streets and subject them to sexual abuse – No further corroboration is required 305 504

Victim belonging to Bhil community (ST) – Horrible oppression on the tribals of India noticed and sensitized – Courts and other concerned should undo the historical injustice to them

The parade of a tribal woman in naked condition on the village road in broad daylight is shameful, shocking and outrageous – The dishonour of the victim calls for harsher punishment

99
164

DOWRY PROHIBITION ACT, 1961

Section 2 – Dowry death – Meaning of dowry – Whether demand of motorcycle for the purpose of starting milk vending business qualifies as a demand for dowry to constitute offence of dowry death? Held, Yes – If a demand for property or valuable security directly or indirectly has a nexus with marriage, such demand would constitute "demand for dowry"; cause or reason for such demand being immaterial 175 296

DRUGS AND COSMETICS ACT, 1940

Section 25 (3) – If accused/drug manufacturer wants to controvert the report of Government analyst, he should express his intention to adduce evidence to controvert the analyst's report within the statutory limitation period of 28 days – Accused/drug manufacturer did not express his above intention – Delay in filing complaint becomes immaterial 384 612

EASEMENTS ACT, 1882

Section 52 - Lease or Licence

Real intention of parties as decipherable from complete reading of document, if any, executed between parties and surrounding circumstances have to be seen – Petitioner was only given right to use the land to run amusement center and I.D.A. retained the possession of the land – Mere right to raise construction on payment of annual rent does not create an interest in property and amounts to merely a right to do something on the land – Deed dated 06.05.1994 was only a licence and not lease

Promissory Estoppel – Petitioners were permitted to install rides and games under licence – No promise made to petitioner creating any legal relationship or affecting legal relationship – Even otherwise petitioners have not done anything nor have altered their position except by submitting application for renewal – As the use of land has already been changed therefore, principle of promissory estoppel would also not apply

429 675

Section 52 – See Section 105 of the Transfer of Property Act, 1882 268 441

ELECTRICITY ACT, 2003

Sections 42, 43 and 67 – Every citizen has a statutory right to apply for and obtain supply of electricity from distribution licensee and distribution licensee has a corresponding statutory obligation to supply electricity to every citizen – If there is any dispute regarding

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NO. NO.

passage in which lines passing through, then the distribution licensee has to make supply through another way or follow Section 67 (2) in case there is no other way

385 614

ENGLISH ARBITRATION ACT, 1996

Section 3 – See Section 2 (1) (f) 7, 9, 20 and Pt. 1 of Arbitration and Conciliation Act, 1996 **276 454**

ENVIRONMENT (PROTECTION) ACT, 1986

Section 3 – Environment protection – Approach of the Court – The Courts should share the legislative concern to conserve the forests and mineral wealth of the country – The Courts should be vigilant in issuing final or interim orders in forest/mining/environment matters so that unscrupulous operators do not abuse the process of the Court

306 506

ENVIRONMENT PROTECTION AND POLLUTION CONTROL

Environment protection and pollution control – Determination of forest land in terms of Section 2 of the Forest (Conservation) Act – Man-made forest and afforestation – Plantation for purpose of creating an urban park distinguished from afforestation.

State Government Project at Noida for building large-scale memorial with extensive stone-work diverting urban park land and felling of trees thereon – Legality – Held, project not illegal as it does not contravene Section 2 of the Act 100 166

EVIDENCE ACT, 1872

Section 3 – Child witness – If there is no inherent defect in testimony of child witness, merely because the witness is child, her testimony cannot be disbelieved – Evidence of daughter of appellant duly corroborated by medical evidence – No material to show that she was tutored by any person – Evidence of child witness worth reliable 228 381

Section 3 – Circumstantial evidence – If the prosecution proves complete chain of circumstances which points only towards guilt of accused, the accused would be liable to suffer the consequences of his proven guilt

298 (iii) 494

Section 3 – Hostile witness – Appreciation of evidence – It is not proper to completely discard the evidence of such witness as it may contain elements of truth 307 507

Section 3 – If an eye witness did not receive any injury in the incident, it was his good luck – Absence of any injury on an eye witness do not render his presence doubtful

There cannot be a rule of universal application that if eye witness to the incident is interested in prosecution case and/or deposed inimically towards the accused, there should be corroboration to his evidence – If his evidence is found credible and of such a caliber as to be regarded as wholly reliable, could be sufficient and enough to bring home the guilt of the accused

But in criminal case, evidence of eye witnesses do not get support from collateral circumstances that have come on record and their evidence has not been corroborated by medical and ballistic evidence – So the evidence cannot be treated as cogent and reliable 386 615

Section 3 – Murder trial – Crimes of depravity – No matter, how diabolical the crime, the burden remains on the prosecution to prove the guilt of the accused – The Court has to be on its guard and to ensure that the conclusion reached by it are not influenced by emotion but are based on the evidence produced in the Court

Motive – Significance of in case based on circumstantial evidence – Motive for committing the crime assumes great importance

Accused's conduct in absconding – Import of – Evading arrest would certainly be an illegal act but it does not lead to the only conclusion that the accused was hiding due to a guilty conscience

161
273

Section 3 – Non-examination of independent witness – When two persons have been killed and one is seriously injured, no neighbour, even if he had seen the incident would like to come forward and give evidence against accused – Investigation officer also not cross-examined on this point, so accused cannot take advantage

Injured witness – Must be given due weightage because his presence at the place of incident cannot be doubted – It is unlikely that he has spared the actual culprits in order to falsely implicate someone else

Appreciation of evidence – Minor discrepancies on trivial matters which do not affect the core of prosecution case, may not prompt the Court to reject the evidence in its entirety

291 (iv), (v) 481 & (vi)

Section 3 – Plea of unsoundness of mind – Tenability of – Burden of proof on accused – Its degree explained 318 (i) 528

Section 3 – Related witness – Appreciation of such witness – Evidence cannot be disbelieved merely on the ground that witnesses are inter-related to each other or to the deceased, if the evidence otherwise found trustworthy

290 (ii) 480

Section 3 – Related witness – Relationship is not a ground to discard their evidence – Evidence of such witness has to be carefully scrutinized 320 (ii) 531

Section 3 – Relative witnesses – Relationship is not a factor to affect the credibility of a witness and the Courts have to scrutinize from evidence meticulously with little care

Contradictions – How to appreciate – Contradictions which go to the root of the matter have to be taken into consideration – On the basis of minor contradictions about the use and nature of weapons and injuries, the statement of witness cannot be ignored in toto

308 (i) 508 & (ii)

Section 3 - See Sections 368 and 376 (2) (g) of the Indian Penal Code, 1860

371 592

Sections 3 and 8 – Appreciation of circumstantial evidence – Accused was last seen with the deceased – He had made extra judicial confession – He had motive to commit murder and also abscond – He is unable to explain how the women with whom he was living as husband and children met with the homicidal death – The above circumstances lead to one and only conclusion that no other than accused had committed the murder of all the five persons

The chain of circumstantial evidence should be so complete that there is no escape from the conclusion that the crime was committed by the accused and none else – It has to be considered within all human probability and not in a fanciful manner 309 (i) 510 & (ii)

Sections 3, 8, 45 and 134 – Motive – Not proved in case of which depending on direct evidence – It is not of any significant consequence – If it is proved, it may support the prosecution version

Every witness that the prosecution may have listed in their chargesheet need not be examined – If prosecution examined some of them at the trial and their evidence is accepted as trustworthy, the non-examination of others would become inconsequential

Discrepancy in ocular evidence and medical evidence - How to appreciate? Explained.

387(i), (ii) 617 & (iii)

Sections 3 and 45 – Acknowledgement in writing – Plaintiff failed to establish original transaction of loan and further the acknowledgement of such loan before expiry of the prescribed period of limitation of three years – He was rightly non-suited

Handwriting expert – Opinion of handwriting expert is not conclusive, but may be rebutted by making out different discrepancies/shortcomings in the process pertaining to the examination of disputed document with reference to the specimen/standard handwriting and signatures

Proof – Merely because the handwriting expert has given his opinion, powers of the Courts are not curtailed, while examining documents with reference to the pleadings and other material on record – An unfounded claim of money without proving the original transaction cannot be accepted, on the basis of such a report and scanty evidence – Trial Judge has not committed any mistake or illegality in dismissing the suit

Comparison of signature/handwriting with admitted signature/ handwriting – Court should not normally take upon itself the responsibility of comparing the disputed signature with that of the admitted signature or handwriting and in the event of slightest doubt, leave the matter to the wisdom of experts

407
642

Sections 3 and 45 – Appreciation of evidence – The evidence must be viewed collectively – The statement of a witness must be read as a whole – Reliance on a mere line in the statement of the witness out of context would not serve the ends of justice and the conclusion of the court based on such appreciation of evidence could be faulted

397 (iii) 632

Sections 3, 60 and 64 – Production of evidence – Best available oral/documentary evidence is to be produced to enable Court to come to a conclusion about the existence or non-existence of disputed facts as per the provisions of Evidence Act – In this process hearsay evidence is inadmissible and has no relevance

163

277

Sections 3 and 134 – In a case involving an unlawful assembly with a very large number of persons, there is no rule of law that states that there cannot be any conviction on the testimony of a sole eye-witness, unless that the Court is of the view that the testimony of such sole eye-witness is not reliable – Though, generally it is a rule of prudence followed

by the Courts that a conviction may not be sustained if it is not supported by two or more witnesses who give a consistent account of the incident – In a fit case the Court may believe a reliable sole eye-witness if in his testimony he makes specific reference to the identity of the individual and his specific overt acts in the incident – The rule of requirement of more than one witness applies only in a case where a witness deposes in a general and vague manner, or in the case of a riot

98 (ii)* 163

Sections 6 and 8 – Identification of the accused – The description given by the prosecutrix about details of the accused did not match his appearance – She was already shown to the appellant at the police station – Her dock identification in the Court had become meaningless

Res gestae witness – The statements said to be admitted as forming part of res gestae must had been contemporaneously with the act or immediately thereafter – There could not be an interval which would allow fabrication 289 (ii) 478 & (iii)

Sections 8 and 3 – Motive – Not proved in case resting only on circumstantial evidence – It is not fatal by itself – In such a case Court shall have to be more careful and cautious in appreciation of evidence to ensure that suspicion does not take the place of proof while finding the accused guilty

Circumstantial evidence – Deceased having been last seen with the accused around the time he was killed, is a circumstance together with other circumstances proved by the prosecution are explainable only on one hypothesis that the accused killed the deceased – Conviction proper 388 621

Sections 8 and 9 – Delay in examination of a witness – Does not as a rule of universal application renders the prosecution case suspect and rejection of witness's testimony

Deficiencies in investigation – Blood stained T-shirt and empty cartridges were not sent for examination – Such lapse is not sufficient to reject the version of eye witnesses

Identification parade held for one witness – Failure to offer an explanation for not holding T.I. parade for other witnesses will not $ipso\ jure$ prove fatal to the case of the prosecution – Identification in the court – What should be the weight attached to it – Will determine in the peculiar facts and circumstances of each case

Proof of motive – Effect in direct evidence cases – If the version given by eye witnesses is credible, absence of evidence to prove the motive is rendered inconsequential – But proof of motive lends strength to prosecution case or for the Court in its ultimate conclusion

217 359

Sections 8 and 9 – In the absence of any independent corroboration like TIP held by the Judicial Magistrate, the evidence of eyewitnesses as to the identification of the appellant-accused for the first time before the trial Court generally cannot be accepted – In the same manner, showing photographs of the miscreants and identification for the first time in the trial Court without being corroborated by TIP held before a Magistrate or without any other material may not be helpful to the prosecution case – To put it clearly, the evidence of witness given in the Court as to the identification may be accepted only if he identified the same persons in a previously held TIP in jail 164 (i) 279

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				NO	NO

Section 9 – Identification of accused during night – No electric supply at the relevant time – But according to prosecution witnesses there were three torches which were flashed simultaneously on the suspects – In this light, identification was not doubtful

Appreciation of evidence — Weapon had not been recovered — Doctor had deposed that injuries could be caused by strangulation by hands — Non-recovery of weapon is immaterial

> 297 (ii) 493 & (iv)

Sections 16 and 114 – Bonafide purchaser for value without notice – Presumption of service of notice – If a letter properly directed containing the notice informing that the sender is the real owner of the property, was proved to have been put into the post office, it could be presumed that the letter reached its destination at the proper time in regular course of business of the post office and was received by the person to whom it was addressed

68 (ii) 104

Sections 24, 25 and 26 – Who is a police officer in the light of Sections 25 and 26 of the Evidence Act? An officer who investigates an offence and submits final report or charge sheet under Section 173 of CrPC, is a police officer – Officer of Central Bureau of Narcotics, who is not conferred with the power to submit final report or charge sheet under Section 173 of CrPC is not a police officer although he investigated an offence

Whether confessions made before Officer of Central Bureau of Narcotics are admissible in evidence? Held, Yes

310 (i) 511
& (ii)

Section 25 – Illegal possession of opium – Effect of non examination of independent witness – The prosecution has offered a plausible explanation – This reluctance on the part of the villagers is neither strange nor unbelievable – Under these circumstances non-examination of any independent witness, not significant

Consent statement – Admissibility there of – Consent statement signed by the accused expressing his confidence to be searched in the presence of the Inspector has not been used as a confession – Therefore, the bar under Section 25 of the Evidence Act would not be applicable

186 (i) 314
& (iii)

Section 27 – On the basis of information of the accused different things discovered on different dates from the same place – The evidence of discovery and recovery would not dispel merely that the police has already visited the same place earlier – Though Investigating Officer should have thoroughly searched premises at the earliest instance, however, if accused agreed the discovery of different things on different dates, in such a situation, discovery cannot be faulted only for that reason 165 283

Section 27 – Principle for basing a conviction on the basis of substantial evidence is that each and every incriminating circumstance must be clearly established by reliable and clinching evidence and the circumstances so proved must form a chain of events from which the only irresistible conclusion about the guilt of the accused can be safely drawn and no other hypothesis against the guilt is possible – The courts have to be watchful and avoid the danger of allowing the suspicion to take the place of legal proof, for sometime, unconsciously it may happen to be a short step between moral certainty and legal proof

Recovery of certain incriminating articles at the instance of the accused under Section 27 of the Evidence Act by itself cannot form the basis of conviction – The recovery of incriminating articles and its evidentiary value has to be considered in the light of other relevant circumstances as well and the chain of events suggesting the involvement of the accused

159 268

Sections 32 and 3 – Dying declaration – Not in question and answer form and absence of certificate of fitness by doctor – That would not render the dying declaration unreliable – The certification by doctor is a rule of caution, which has been duly observed by the Tehsildar/Magistrate, who recorded the statement

Appreciation of evidence – Medical evidence and direct evidence – Inconsistent – PW2 and PW3 have stated that the appellant had fired only once from his licensed double barrelled gun – Doctors PW5 and PW10 have stated that deceased had suffered multiple gunshot injuries – After due appreciation, in light of medical jurisprudence, no inconsistency found by Trial Court – It is proper

229 (i) 381

Section 32 (1) - See Sections 154 and 161 of the Criminal Procedure Code, 1973

171* 293

Section 32 (1) - See Sections 161 and 162 of the Criminal Procedure Code, 1973

230* 384

Sections 32 (1) and 113-A - See Sections 107, 306 and 498-A of Indian Penal Code, 1860 49 73

Sections 32 (1), 137 and 157 – When a witness making a dying declaration survives, the said dying declaration does not remain substantive evidence – However, as held in Ramprasad v. State of Maharashtra, (1995) 5 SCC 30 when such dying declaration has been recorded by a Magistrate then it can be used as a corroboration to the oral evidence of such witness under Section 157 of the Evidence Act – Where such statement is recorded by a police officer, its use is barred under Section 162 CrPC

Trial Courts, sometimes, are extremely casual about framing of questions for examination of accused under Section 313 CrPC – Trial Courts should be extremely careful in this behalf and the record of the case must show that meticulous care is taken to put all the incriminating circumstances to the accused

39 (ii) 58
& (iii)*

Sections 32 (5), 35, 50, 51, 59 to 61 and 114 - Presumption of marriage - The law presumes in favour of marriage and against concubinage - When a man and woman have cohabited continuously for a number of years, in such a case there will be a presumption under Section 114 of the Evidence Act, that they live as husband and wife and the children born to them will not be illegitimate - However, such presumption can be rebutted by leading unimpeachable evidence

Determination of age – The entries made in the official record by an official or person authorised in performance of official duties may be admissible under Section 35 of the Evidence Act but the Court has a right to examine their probative value – If a person wants to rely on a particular date of birth and wants to press a document in service, he has to prove its authenticity in terms of Section 32 (5) or Sections 50, 51, 59, 60, 61 etc.

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of the Evidence Act by examining the person having special means of knowledge authenticity of date, time, etc. mentioned therein 43* 63

Section 35 - Determination of age - Explained

303* 500

Sections 35 and 45 – Age determination of rape victim, prosecutrix – Documentary and expert evidence – How to be proved and appreciated restated 166 286

Sections 40 and 44 - See Section 11 of the Civil Procedure Code, 1908 71 112

Section 44 – Collusive decree – Ex-parte judgment and decree obtained on the basis of forged document and by playing fraud on the Court – Such decree may be avoided by virtue of Section 44 of the Evidence Act

267*

437

Section 45 – Examination of document by handwriting expert – Examination for examination filed by plaintiff at the end of the trial when the case was fixed for final arguments – Held, there are several modes of proving a document and one of the mode is to get the document proved by examining the handwriting expert – Procedural law is not meant to put hurdles while administering justice – In order to take out grains from the chaff, the examination of document was required to be examined by the handwriting expert 167* 289

Section 45 – Reliability of opinion of medical expert – Doctor who examines deceased and conducts postmortem is the only competent person to opine about nature of injuries and cause of death – The Court will discard its evidence only in a case where the opinion is inherently defective

231
384

Sections 45, 47 and 67 – Application for examination of disputed thumb impression by handwriting expert – Held, one of the modes of proving document is to get the document proved by examination of handwriting expert – By rejecting the application the defendants were debarred from adducing material evidence in order to demonstrate that the consent letters contained the thumb impression of plaintiff

389*
623

Sections 47 and 67 – How to prove a document? There is difference between exhibiting a document and proving it – Mere putting exhibit mark on a document would not mean that document has been proved – A document has to be proved in accordance with Section 67 of the Evidence Act

390
623

Section 60 – Newspaper report – Evidentiary value there of ~ The reporters of newspaper publication have categorically stated that they had no personal knowledge of the events published in the newspaper – Therefore, what was reported in the newspapers could not have been regarded anything except hearsay and the same could not be used by the Court for the purpose of corroboration of testimony of a witness

101

167

Sections 60, 101, 106, 114 III. (g) and 118 – It is not necessary that a contract should contain a specific provision that in the event of breach, the accused party will be entitled to specific performance – But where a provision naming an amount to be paid in case of breach is intended to give to the party in default an option to pay money in lieu of specific performance, then specific performance may not be permissible 62 (iii) 94

Sections 63 and 65 – Copy of cassette of tape record is admissible as secondary evidence – It can be permitted to be produced and the question of admissibility, reliability and the probative value of evidence can be judged by the trial court, subsequently at appropriate stage – Shutting out of relevant evidence would serve no purpose – The production should not be denied on the ground that it was not kept in sealed condition 41 59

Sections 64 and 77 – Photocopy of a document is neither primary evidence nor secondary evidence, hence, inadmissible in evidence

Public document – How to prove? If a certified copy of a public document is produced, it would be proof of public document

406 (iii) 641

& (v)

Sections 65 and 66 - The question of admissibility of documents and proof of their differences 232 (i)* 385

Sections 74 and 77 – Whether certified copy of receipt of possession prepared by bailiff in execution of warrant of possession of Court is a public document? Held, Yes

311 514

Sections 74 and 115 – What are the essentials of estoppel by conduct? One of the essentials of estoppel by conduct is that party against whom it is pleaded should have made some representation intended to induce a course of conduct by the party to whom it was made

391 (i) 624

Section 101 – Burden of proof – Who asserts existence of particular facts, the burden of proof lies upon him

312

515

Sections 101 and 102 - See Section 12 (1) (f) of the Accommodation Control Act, 1961 (M.P) **130 222**

Section 108 – See Order 22 Rule 3 of the Civil Procedure Code, 1908 280 462

Section 112 – When a child is born from a wedlock, there is a presumption in favour of legitimacy of child DNA Test – In matrimonial proceedings, order of blood test (DNA Test) does not offend Article 21 of the Constitution of India – Hence, such power has to be exercised only when the applicant has strong *prima facie* case 102 168

Section 114 (a) - Presumption when cannot be drawn against accused:

- (i) where there is no close proximity of time between date of incident and alleged recovery;
- (ii) nature of property is also important if property is either in cash or things which are likely to pass readily from hand to hand In above factual situation, presumption under Section 114 (a) of Evidence Act cannot safely be drawn
 313

Section 114 III. (g) – Evidence – Party having the best evidence in his power and possession, is duty bound to produce it in the court in order to resolve the controversy and that party should not place reliance on the abstract doctrine of onus of proof as it was not its duty to produce it

233
386

Section 114 (g) – Presumption – A presumption must be drawn against a party who having knowledge of the fact in dispute does not go into the witness box, particularly when a *prima facie* case is made out against him – The question of drawing an adverse inference on account of non-examination of a party has to be decided in the facts of each case – Such presumption is discretionary

201

339

Section 116 – See Sections 12, 12 (1) (a) and 12 (1) (c) of the Accommodation Control Act, 1961 (M.P.)

191

321

Section 118 – Every witness is competent to depose unless the Court considers that he is prevented from understanding the question put to him or from giving rational answers by

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reason of tender age, extreme old age, disease -whether of body or mind or any other cause of the same kind – There is always competency in fact unless the Court considers otherwise Court may rely upon the evidence of child witness in case his disposition inspires confidence of Court and there is no embellishment or improvements – Court can reject his/her statement partly or fully only in case when there is evidence on record to show that the child has been tutored

Section 133 – A witness forced to pay on promise of doing or forbearing to do any official act by a public servant, is not a partner in crime and associate in guilt and therefore, can not be said to be accomplice – Corroboration of evidence of a witness wholly reliable – Not seeking corroboration in all circumstances of the evidence of a witness forced to give bribe may lead to absurd result

119 (i)* 200

Section 135 – Where prosecution has given up one eye witness because he felt that witness would turn hostile, another prosecution witness was examined by the accused as a defence witness – In above factual position, no adverse inference can be drawn against prosecution

The common intention or state of mind and the physical act both may be arrived at the spot and essentially may not be the result of any pre-determined plan to commit such an offence – This will always depend on the facts and circumstances of the case 392 (i) 626 & (ii)

Sections 137 and 138 – Charge under Section 452, 327 and 506-B of IPC framed, and after evidence, case was fixed for judgment – Later on, additional charge of Sections 325/34 and 323/34 of IPC were framed and witnesses were recalled for further cross-examination – Out of them, two witnesses could not be produced – It was contended on behalf of State that the Court should have considered the evidence of these two witnesses for charge u/s 452, 327 and 506-B IPC as the cross-examination was already over – Held, as per settled proposition of law the deposition of witnesses could not be taken into consideration if the same is not complete in accordance with the provision of Sections 137 and 138 of Evidence Act – Appeal against acquittal dismissed

Section 145 – Previous statement recorded on compact disc or tape during an interview can be used for the purpose mentioned under Section 145 of the Evidence Act, if the CD to be used for the purpose fulfils the necessary requirement of the provisions of Chapter V of the Act

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289

EXCISE ACT, 1915 (M.P.)

Section 34 (2) - See Section 437 (6) of the Criminal Procedure Code, 1973

380 605

Section 58 – See Sections 451 and 457 of the Criminal Procedure Code, 1973 and Sections 50, 51 and 54 of the Wild Life Protection Act, 1972 383 609

FAMILY AND PERSONAL LAWS

Construction of Will – The Court must put itself as far as possible in the position of a person making a Will in order to collect the testator's intention – In ordinary circumstances, ordinary words must bear their ordinary construction and every disposition of the testator contained in the Will should be given effect to as far as possible, consistent with the testator's desire

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Distinction between 'a repugnant provision' and 'a defeasance provision' of a Will, explained 234 387

See Sections 32 (5), 35, 50, 51, 59 to 61 and 114 of the Evidence Act, 1872

43* 63

FATAL ACCIDENTS ACT, 1855

Section 1A – See Section 357 of the Criminal Procedure Code, 1973 377 602

FINANCIAL CODE, M.P. (VOL I)

Rules 22 and 23 – Amount deposited before the trial Court by the tenant, not deposited in treasury and defalcated by the Nazir – The petitioner/landlord when applied for withdrawal, he was declined payment – Held, in case of defalcation or misappropriation of the amount, such amount has to be paid by the State by debiting it to the Head "S-Special Advance" and thereafter, the aforesaid amount shall be recovered and deposited in the said Head by the said Government officials – The person who is entitled for refund of the amount cannot be directed to file a civil suit for the recovery of the aforesaid amount from the estate of such employee

FOREIGN EXCHANGE REGULATION ACT. 1973

Sections 56, 61 (2), 51, 50, 9 (1) (f) (i), 8 (2) and 64 (2) – See Section 482 of the Criminal Procedure Code. 1973

FOREST (CONSERVATION) ACT, 1980

See Environment (Protection) Act, 1986	306	506
Section 2 - See Environment Protection and Pollution Control	100	166

GENERAL CLAUSES ACT, 1897

Sections 3 (35) and 9 – Section 3 (35) of the General Clauses Act, 1897 defines a "month" as meaning a month reckoned according to the English calendar – Therefore, when the period prescribed is three months (as contrasted from 90 days) from a specified date, the said period would expire in the third month on the date of corresponding to the date upon which the period starts – As a result, depending upon the months, it may mean 90 days or 91 days or 92 days or 89 days

196 (iii)* 330

GOVERNMENT SAVINGS CERTIFICATES ACT, 1959

Section 6 (1) – The provision under Section 6 (1) of the Government Savings Certificates Act, 1959 is materially and substantially the same as the provision of Section 45-ZA (2) of the Banking Regulation Act, 1949

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GUARDIANS AND WARDS ACT, 1890

Sections 7 and 39 – Removal of guardian – Application for amendments – Removal of guardian sought under Section 39 – It will not be open for such person to seek a conversion of the same into that of an application under Section 7 – Trial Court was justified in rejecting the application for amendment

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Section 9 (1) – Family and personal law – Child custody – Territorial jurisdiction under Guardians and Wards Act, 1890, is place of ordinary residence of minor and intention to make that place one's ordinary abode – "Resides" implies something more than a flying visit to or casual stay at a particular place – Test for determination of jurisdiction stated

314 (i) 522

HINDU ADOPTIONS AND MAINTENANCE ACT. 1956

Proviso to Section 7 – Adoption by husband with the consent of wife – Proof of – Held, this can be done either by producing document evidencing her consent in writing or by leading evidence to show that wife had actively participated in the ceremonies of adoption – Further held, the presence of wife as a spectator in the assembly of people who gathered at the place where ceremonies of adoption are performed cannot be treated as her consent **103 169**

HINDU LAW

Co-parcenary property/undivided property - Position of co-owner explained

316 526

HINDU MARRIAGE ACT, 1955

Sections 5, 11 and 16 – Succession Certificate, grant of – Wife who is not legally wedded would not be entitled to Succession Certificate 264* 435

Sections 5 and 12 – Hindu marriage – Dissolution on the ground of consent taken by fraud – Wife established that before the marriage with the appellant, she became a Hindu by performing shuddhikaran ceremony and on the date of marriage with the appellant, she was a Hindu – All these material facts were known to the husband/appellant at the time of marriage

316

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Sections 5 (i) and 11 – See Sections 2 (c), 155 (2), 155 (4), 173 and 198 of the Criminal Procedure Code, 1973 and Sections 417, 420, 494, 495 and 498-A of the Indian Penal Code, 1860 **288**474

Sections 13 and 13-B — Customary dissolution of marriage — The appellant husband filed a petition under Section 13 of the 1955 Act seeking divorce on the ground of desertion and cruelty and also pleaded customary dissolution of marriage through Panchayat — The Family Court decreed the suit mainly on the ground that marriage stood dissolved through Panchayat — It was held that dissolution of marriage through Panchayat as per custom cannot be a ground for divorce under Section 13 of the Ac 45 66

Sections 13 and 13-B – Divorce – No Court can assume jurisdiction to dissolve a Hindu marriage simply on the basis of the consent of the parties *dehors* the grounds enumerated under Section 13 of the Act, unless of course the consenting parties proceed under Section 13-B of the Act

46*
67

Section 13 (1) (i) - 'Necessary party' and 'proper party', distinction between – A necessary party is one without whom no order can be made effectively – A proper party is one in whose absence an effective order can be made but whose presence is necessary for a complete and final decision involved in the proceeding

Whether a person with whom adultery was committed by the respondent spouse is a proper party to the petition for dissolution of marriage on the ground of adultery? Held, Yes

200
337

Section 13 (1) (i-a) – Cruelty – No prior assumptions can be made in such matters – The aggrieved party has to make a specific case that the conduct of which exception is taken amounts to cruelty – The concept of cruelty differs from person to person depending upon his upbringing, level of sensitivity, educational, family and cultural background, financial position, social status, customs, traditions, religious beliefs, human values and their value system – Mere trivial irritations, quarrels, normal wear and tear of married life which happens in day to day life in all families would not be adequate for grant of divorce on the ground of cruelty

Section 13-B – Divorce by mutual consent – Withdrawal of consent by one of the parties – Time period therefor – Held, one of the parties may withdraw its consent at any time before passing of decree of divorce – The eighteen-months' period [as mentioned in Section 13-B(2)] is specified only to ensure quick disposal of cases of divorce by mutual consent, and not to specify time period for withdrawal of consent 235 390

Section 25 – Relevant factors to fix permanent alimony discussed 393* 629

HINDU SUCCESSION ACT, 1956

Sections 6, 8 and 9 – Co-parcenary property – Male Hindu died – Sons, three daughters and widow remained – All are Class I heirs in Schedule appended to the 1956 Act – Three daughters have not been made parties in the suit – Determination of share of wife and son by Court – Improper – Decree set aside

236

392

Section 14 – Property of female Hindu – A Hindu widow has a pre-existing right of maintenance in property left by her husband and any instrument executed afterwards in her favour in which her right shown as limited right would be in recognition of her pre-existing right, and not as a new right created for the first time

Conditions required for applicability of Section 14 - Two conditions must exist

- (i) concerning female Hindu must be in possession of property
- (ii such property must be possessed by her as a limited owner

Possession – Possession of a share of husband in joint family property in lieu of maintenance is sufficient to apply the provision of sub-clause (1) of Section 14

105 (ii) 174 (iii) &(iv)

Section 14 (1) (2) – Absolute right of a Hindu female in a property – Acquisition thereof – If a Hindu woman had any existing interest in the property prior to the Act of 1956, the same would blossom into full-fledged right by virtue of Section 14 (1), but if such a right was so acquired for the first time in an instrument, after the commencement of the Act, the provisions of Section 14 (2) would be attracted and would not convert such right into a full-fledged right of ownership on the property – Position reiterated 47 67

Section 30 – Whether a specific portion of undivided joint property can be bequeathed by Will? Held, No – A person having undivided share in the property is not capable of bequeathing a specific portion in favour of another person by executing the Will

317 527

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HINDU WOMEN'S RIGHT TO PROPERTY ACT, 1937 (since repealed)

Sections 3 and 4 – Maintenance to widow – Husband died in 1922 – Benefit under the Act was not available to wife – However, she had a right of maintenance out of property of her late husband

105 (i) 174

INDIAN PARTNERSHIP ACT, 1932

Section 69 - See Order 7 Rule 11 of the Civil Procedure Code, 1908 361 581

INDIAN PENAL CODE, 1860

Section 4 – If an offence is committed by Indian citizen outside India, cognizance of such offence could be taken without previous sanction of the Central Government but inquiry or trial shall not be done without such previous sanction

A series of offences were committed in same transaction some of which were committed within India and some outside India – A criminal Court can try the offences which were committed within India, without any previous sanction of the Central Government

372 595

Sections 34 or 120-B – Where substantive charge remains the same in the alternative charges and trial Court convicts in a charge r/w/s 120-B IPC without opining on the alternative charge r/w/s 34 IPC, the appellate Court is empowered under Section 386 (b) (ii) Cr.P.C. to alter findings by modifying the conviction r/w/s 120-B IPC to alternate charge of r/w/s 34 IPC while maintaining sentence – In these circumstances, the concept of deemed acquittal from alternative charge in trial Court is not acceptable 304 (ii) 501

Sections 34 and 302 - Individual act in crime is an essential requirement for conviction with the aid of Section 34 392 (iii) 626

Section 84 – Defence of insanity – It has to be proved that by reason of unsoundness of mind the accused is incapable of knowing the nature of the act committed by him – Mere suffering from paranoid schizophrenia is not sufficient to show that the accused was insane

The crucial point of time at which unsoundness of mind should be established is the time when the crime was actually committed — Burden of proving this lies on the accused person who claims so — Principles regarding standard and burden of proof required to be discharged by the accused for getting benefit under Section 84 IPC restated

48 69

Section 84 - Unsoundness of mind - The accused seeking exoneration from liability of an act under Section 84 IPC is to prove legal insanity and not medical insanity - The accused is not required to prove the same beyond all reasonable doubt but merely satisfy the preponderance of probabilities 106 175

Sections 84, 105, 304 Part II and 307 – Circumstances under which culpable homicide not amounting to murder stated 318 (ii) 528

Sections 107 and 306 – Abetment of suicide – Without a positive act on the part of the accused to instigate or aid in committing suicide, conviction cannot be sustained

170 291

Sections 107, 306 and 498-A – Abetment of suicide and cruelty – If degree of cruelty is such as to warrant a conviction under Section 498-A IPC, it may be sufficient for a presumption to be drawn under Section 113-A of Evidence Act in harmony with Section 107 IPC – In the given circumstance where victim committed suicide in fourth year of marriage when she was six months' pregnant, ordinarily a woman in an advanced stage of pregnancy would not commit suicide even when treated with cruelty – Only in extreme circumstance, may a woman decides to take her life and that of her unborn child when she reaches a point of no return and is in a mental state to take her own life

Sections 120-B, 419 and 420 – Accused Monica Bedi, obtained a fake passport by submitting false documents and used to travel to Lisbon, Portugal – In this matter for possession of fake passport, she was convicted at Portugal – It would not bar her conviction under Sections 120-B, 419 and 420 of IPC in India as conviction in Portugal was not for the same offence

82 (ii) 126

Sections 120-B, 467, 471 and 420 – Criminal conspiracy – Accused/appellant entered into criminal conspiracy with co-accused, prepared false muster roll – In the same, names of casual labourers who were not engaged were inserted – In the light of evidence, there is no escape from the conclusion that it is accused/appellant who had verified and counter signed the muster roll and gave false certificate and on that basis wages were distributed to the labourers – Conviction not illegal – Sentence awarded not excessive

237 392

Sections 147 and 149/302 –The members of the police squad who had the duty to quell the riots were not doing anything illegal in carrying out and trying to control the riots, so they were not members of unlawful assembly – The object of the squad was also not illegal – Some members of the squad who did not fire a single bullet in controlling riots, were discharged by Trial Court – Order of discharge was held proper in the facts and circumstances of the case

283 (ii) 465

Section 149 – Common object of unlawful assembly has to be gathered from the nature of assembly, arms possessed by them and behaviour of assembly at or before occurrence – Each of accused need not commit some illegal overt act

In the present case there is overwhelming material to show that the appellants variously armed, including the firearms assembled at one place and thereafter came to the place of occurrence and started assault together and when protested by the deceased, one of the members of the unlawful assembly shot him dead and some of them caused injury by firearm, gandasa, lathi, etc. to others – All of them have come and left the place of occurrence together – From what has been found above, there is no escape from the conclusion that appellants were the members of the unlawful assembly and offences have been committed in pursuance of the common object and hence, each of them shall be liable for the offence committed by any other member of the assembly

107*

Section 149 – Factum of accused causing or not causing any injury and necessity of corroboration – It would not always be relevant where the accused is sought to be roped in with the aid of Section 149 IPC

238*

393

Section 149 – In a case involving an unlawful assembly with a very large number of persons, there is no rule of law that states that there cannot be any conviction on the testimony of a sole eye-witness, unless that the Court is of the view that the testimony of such sole eye-witness is not reliable – Though, generally it is a rule of prudence followed

by the Courts that a conviction may not be sustained if it is not supported by two or more witnesses who give a consistent account of the incident – In a fit case the Court may believe a reliable sole eye-witness if in his testimony he makes specific reference to the identity of the individual and his specific overt acts in the incident –The rule of requirement of more than one witness applies only in a case where a witness deposes in a general and vague manner, or in the case of a riot

98 (ii)* 163

Sections 149 and 302 – In order to attract Section 149 IPC, it must be shown that the incriminating act was done to accomplish the common object of unlawful assembly – It must be within the knowledge of other members as one likely to be committed in prosecution of common object – If members of the assembly knew or were aware of the likelihood of a particular offence being committed in prosecution of a common object, they would be liable for the same under Section 149

308 (iii) 508

Section 149 - See Section 223 (d) of the Criminal Procedure Code, 1973

220 366

Section 149 - Unlawful assembly - How to prove explained

239* 393

Section 149 – Unlawful assembly – Vicarious liability under common object – Not only persons with active participation but the presence of the persons with an active mind in furtherance of their common object also makes them vicariously liable for the acts of unlawful assembly 240 394

Section 188 – Defective investigation – Cannot be a ground for acquittal – Duty of Court explained

Hostile witness - Evidential value - Admissible part of the statement can be used by prosecution or defence

Omissions, contradictions and discrepancies – No undue importance should be attached unless they go to the heart of the matter and shake the basic version of prosecution witness

26 (iii), 37

(iv) &(v)

Sections 199, 467, 468 and 471 – Petitioner stood before the Court of C.J.M. as surety and filed affidavit, bail declaration form and Bhu Adhikar Pustika (Land Record Right Book) before the Court, which were found false on enquiry by the Court and also after investigation by Police – No illegality, irregularity, impropriety or incorrectness in the order of framing of charge of offence under Sections 199, 467, 468 and 471

319 (i) 530

Section 300 – Murder – Circumstantial evidence – Prosecution has established presence of the accused at the scene of the crime – Onus shifts on accused to explain reason of that presence at that dead of night – Accused having failed to do so, is a strong circumstance 297 (iii) 493

Section 300 - Murder trial - Appreciation of circumstantial evidence - If chain of circumstances as led by prosecution is so complete and conclusive as to unmistakably point to the guilt of accused, then conviction is proper 320 (i) 531

Section 300 – Murder trial – Appreciation of evidence – Both the direct witnesses described incident graphically and their testimony has been duly corroborated by dying declaration and the medical evidence – Finding upheld – Does not call for any interference

229 (iii) 381

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Section 300 - See Section 3 of the Evidence Act. 1872

386 615

Sections 300 and 304 - When culpable homicide not murder? Accused came to the house under drunken state - There was a fight and in the fight, he first hit his wife on the left knee with a water pot and thereafter threw kerosene lamp on her - She was wearing nylon sari and got 70% burns - There was no premeditation - Case of sudden fight comes under Section 304 Part I IPC and not under Section 302 IPC '394 629

Sections 300, 304 and 149 – When culpable homicide not amounts to murder and when does it amount to murder? Occurrence took place due to hottest arguments and altercations between parties – Fight was not pre-determined – Could be termed as a result of grave and sudden provocation – Vital injury has been caused by only accused No. 1 on head – Accused not aware that injuries caused by them were sufficient in ordinary course of nature to cause death – There is no common intention between accused persons – Case comes under Exceptions 1 and 4 of Section 300 241 395

Section 302 - Murder trial based on circumstantial evidence - Motive

Extra-judicial confession - Reliability thereof

Last seen theory, applicability of

Conviction based solely on circumstantial evidence, considerations of 242 396

Section 302 – Prompt FIR within one hour of incident – Eye witnesses named in FIR turned hostile – Only three dying declarations – One formed the basis of FIR, second a statement under Section 161 CrPC and third recorded by Tehsildar, after the doctor had certified the victim is fit to make a statement – All dying declarations unanimous as all accused find mentioned therein – Only insignificant discrepancies 171 293

Section 302 – See Section 3 of the Evidence Act, 1872

161 273

Section 302 – Sentence in honour killing – There is nothing "honourable" in "honour" killings and they are nothing but barbaric and brutal murders by bigoted persons with feudal minds – Hence, honour killings for whatever reason, come within the category of rarest of rare cases deserving death sentence – This is necessary as a deterrent for such outrageous, uncivilized behaviour – All persons who are planning to perpetrate honour killings, should know that the gallows await them

321 (i) 532

Section 302 – Serial killing – Death sentence – The appellant/accused appears to be a serial killer – The killings by the appellant/accused are horrifying and barbaric – He used a definite methodology in committing these murders, he would see small girls passing by his house, and taking advantage of their weakness, lured them inside the house and there he would strangulate them and after killing he tried to have sex with the body and would then cut off their body parts and eat them – This case falls within the category of rarest of rare case – Death sentence proper

Section 302/149 – See Sections 3, 8, 45 and 134 of the Evidence Act, 1872 and Sections 154 and 157 of the Criminal Procedure Code, 1973 387 617

Sections 302 and 201 – Rarest of rare case – What is – If a crime has been committed in a beastly, extremely brutal, barbaric and grotesque manner and resulted in intense and extreme indignation of the community so as to shock the collective conscience of the society

309 (iii) 510

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Sections 302 and 201 – Rarest of rare case – How to be determined? Circumstances in which the offence has been committed requires to be taken into consideration – In the present case, father of the accused had married twice and had children from second wife – There were continuous quarrels with regard to division of property – The constant nagging would have to be taken as mitigating circumstance in the commission of the crime

298 (ii) 494

Sections 302 and 201 - See Sections 8 and 3 of the Evidence Act, 1872

388 621

Sections 302 and 304 Part II – Intention to cause death – How to be gathered? As nobody can enter into the mind of the accused, his intention has to be gathered from the weapon used, the part of the body chosen for the assault and the nature of the injuries caused

50*
74

Sections 302 or 304 Part I – Whether murder or culpable homicide not amounting to murder? Considerations for determination reiterated 173 294

Sections 302 or 304 Part II - Paramount consideration for determination of murder or culpable homicide not amounting to murder - Restated 322 535

Sections 302/34 or 304 Part I (Section 300 Exception 4) r/w/s 34 – Whether murder or culpable homicide not amounting to murder 174* 295

Sections 302/120-B or 304 Part II r/w/s 34 (Section 300 Exception 2) and 100 – While appreciating evidence, mitigating circumstances were in favour of respondent (accused) to show that inspite of fact that they committed the offence, they did not intend to kill deceased – Respondent accused were held liable to be convicted under Section 304 Part II r/w/s 34 IPC in place of charge/conviction under Section 302 r/w/s 120-B IPC

151 258

Sections 302 and 376 – Onus to exhibit and prove the documents on record, that might add defence, would be upon the defence and not upon the prosecution – It was also held that the false plea taken by an accused in a case of circumstantial evidence is another link in the chain

In a case of rape and murder in a single incident, the charge of murder does not automatically fail if commission of rape is not proved

Function of an expert – Court's approach – The Court cannot substitute its own opinion for that of an expert, more particularly in science such as DNA profiling which is a recent development – Position explained

Rape and murder case – Choice between death sentence and life imprisonment – If Court itself feels some difficulty in awarding one or the other, it is only appropriate that the lesser sentence should be awarded – Position explained 51 75

Section 304-A – Applicant was having degree of Ayurvedacharya and administered Benzyal Pencillin to the patient who died subsequently – Presence of Benzyal Pencillin was detected in skin and tissues of deceased as per F.S.L. report – However, the investigating officer did not send the F.S.L. report, prescription given by applicant and post mortem report to the Specialist to ascertain negligence on the part of applicant – Held, Trial Court directed to refer the medical reports of the treatment made by applicant as well as by the Govt. Doctors, postmortem report and F.S.L. report to a panel of Doctors

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of Medical College and Director, Medico-Legal Institute, Bhopal - Trial Court shall proceed after the receipt of the report as per law 323*

Section 304-B - See Section 2 of the Dowry Prohibition Act, 1961 175 296

Sections 304-B and 302 - Dowry death - Charge of murder should be framed

178

Section 304-B or 306 - The High Court upon reconsideration of the entire evidence concluded that the deceased had not committed suicide on account of demand of dowry but due to harassment by the husband (appellant/accused) and the conviction of the appellant/ accused was converted from one under Section 304-B IPC to Section 306 IPC, even though the appellant/accused was never charged under Section 306 IPC - Held, there has been no failure of justice in the conviction of the appellant under Section 306 IPC by the High Court, even though the specific charge had not been framed 176* 299

Section 306 - Abetment of suicide - Husband/appellant harassed and insulted his wife because she could not give birth to a child - Wife committed suicide - Conviction for offence of abetment of suicide proper 395 630

Sections 306 and 107 - Abetment of suicide - Abetment involves a mental process of instigating a person or intentionally aiding a person in doing of a thing - Without a positive act on the part of the accused to instigate or aid in committing suicide, conviction cannot be sustained - Human sensitivity of each individual differs from the other -Different people behave differently in the same situation - Hypersensitive conduct of the deceased to ordinary petulance, discord and differences which happen in day to day life is not sufficient to proceed against the alleged accused person 400

Section 307 - Offence under Section 307 IPC is not compoundable - But occurrence almost 20 years old - Accused are agriculturists - They have no previous criminal record Reconciliation has taken place between the parties – Accused have already undergone sentence of more than 21/2 years - To secure ends of justice, jail sentence is reduced to period already undergone while maintaining amount of fine in above circumstances

> 244* 305

403 504

Sections 323, 372, 373, 377, 109 and 120-B - See Criminal Trial

Sections 353 and 333 - Office duty - Victims were assaulted while undertaking return journey to the office - Held, travelling by virtue of office is not a part of duty

Causing hurt in discharge of duty - Appellant suspected that victims were involved in negligence leading to death of his buffalo - It cannot be said that injured were assaulted in the execution of their duties as public servants 630 396

Sections 363, 366, 375 and 376 - Offence of rape - Determination of age of prosecutrix - Held, there is no such rule much less an absolute one that two years have to be added to the age determined by the doctor

Expressions "against her will" and "without her consent" - Connotation there of - The expression "against her will" would ordinarily mean that the intercourse was done by a man with a woman despite her resistance and opposition - On the other hand, the expression "without her consent" would comprehend an act of reason accompanied by deliberation

Evidence of prosecutrix, requirement of corroboration – Held, the testimony of prosecutrix, if found to be reliable by itself, may be sufficient to convict the culprit and no corroboration of her evidence is necessary

Absence of injuries on the person of the prosecutrix – Is not sufficient to discredit her evidence 109 179

Sections 368 and 376 (2) (g) - In gang rape case, it may not be necessary for the prosecution to adduce evidence of a complete act of rape by each one of the accused - The provision embodies a principle of joint liability and the essence of that liability is existence of common intention - That common intention pre-supposes prior concert - There must be meeting of minds which may be determined from the conduct of the accused revealed during the course of the incident

The appellant had provided space and cot – There is no evidence on record that appellant had known the fact of kidnapping and committing rape by co-accused – So, no evidence of common intention is on record – Conviction of the appellant under Section 376 (2) (g) IPC is set aside and conviction under Section 368 IPC is maintained 371 592

Section 376 (2) (g) – Gang rape case – Doctor opined that prosecutrix was habitual to sexual intercourse – Prosecutrix medically examined after two days of incident – Medical opinion has to be taken in that background specifically when doctor had also stated that there was possibility that she was subjected to intercourse on the date of occurrence

Discrepancies which are not significant does not render the statement of prosecutrix unreliable or untrustworthy 397 (i) 632

& (ii)

Section 376 (2) – Prosecutrix's detailed evidence corroborated by medical evidence and T.I Parade evidence – No reason to disbelieve her evidence on record – Conviction proper 324 (i) 536

Sections 376 (2) (g) and 366 – See Sections 53-A, 154, 161 and 164 of the Criminal Procedure Code, 1973 and Sections 6 and 8 of the Evidence Act, 1872 289 478

Sections 395, 396 and 397 - See Section 114 (a) of the Evidence Act, 1872

313 520

Sections 396 and 302 - Can an accused be convicted under Section 302 IPC where charge against him has been framed only under Section 396 IPC? Held, Yes, provided that accused does not suffer any prejudice 398 (i) 634

Sections 417, 420, 494, 495 and 498-A – Second wife is "wife" within the meaning of Section 498-A and is entitled to maintain a complaint under the said provision

288 (iii) 474

Sections 419, 420, 465, 468, 472 and 473 – See Sections 24, 24-A, 26 and 28 of the Chartered Accountants Act, 1949 69 107

Sections 494 and 498-A – While the trial under Sections 494 and 498-A IPC was pending, the accused (husband) purported to enter into some sort of settlement with the complainant (wife) – Hence, when the complainant was examined before the trial court, she did not press the charges – Later on, however, before the conclusion of the trial she filed a petition before the trial court stating that the accused (the husband) had breached the settlement and thrown her out from his house – In those circumstances, the trial court

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recalled her for re-examination as a court witness under Section 311 of the Cr.P.C. – On her examination as a court witness, she fully supported the allegations made by her in the complaint – Conviction proper 296* 492

Section 498-A – Section 498-A IPC being a penal provision deserves strict construction, hence only the husband or his relative could be proceeded against for subjecting the wife to "cruelty" which has been specifically defined in the explanation thereto – Neither a girlfriend nor a concubine is the relative of a husband for this purpose since they are not connected by blood or marriage or adoption to the husband

52*
78

INDUSTRIAL DISPUTES ACT, 1947

See Section 9 of Civil Procedure Code, 1908

11 -

INDUSTRIAL EMPLOYMENT (STANDING ORDERS) ACT, 1946

Section 5 - See Section 9 of Civil Procedure Code, 1908

11

INDUSTRIAL RELATIONS ACT, 1960 (M.P.)

Sections 31 (3) and 65 (3) – Payment of wages under Section 65 (3) of the M.P. Industrial Relations Act, 1960 – If the employee had been otherwise employed and receiving adequate remuneration during the pendency of appeal or subsequent periods, the Court shall not order to pay wages under Section 65 (3) 87 (ii) 138

INTELLECTUAL PROPERTY

Intellectual property – Question papers, instructions regarding evaluation and solutions to question (or model answers) which are furnished to the examiners and moderators in connection with evaluation of answer scripts are literary works which are products of human intellect and therefore, subject to copyright

423 (ii) 669

Passing of in trademark – Injunction – No one can be permitted to encroach upon the reputation and goodwill of other parties – Even assuming that the trademark or name has a generic word yet if it is found by the court that such a mark has attained distinctiveness and is associated with the business of the plaintiff for the considerable time and thereafter the defendant adopts a similar word as one of his two marks to induce innocent users to use or buy the product of the defendant, which establishes dishonest intention and bad faith, the court would grant an injunction to protect the business of the plaintiff

245 403

INTEREST ACT, 1978

Section 3 – In the light of Section 3 of the Interest Act, 1978, the Court is empowered to award interest at the rate prevailing in the banking transactions – Thus, impliedly, the Court has power to vary the rate of interest agreed by the parties for the recovery of any debt or damages

351 (iii)* 565

Section 3 – Power of Court to allow interest – The interest must be allowed in cases of claim for compensation from the date of institution of proceedings and not from any deferred date

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JUDICIARY

Adverse remarks made against member of lower judiciary

149*

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JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2000

Sections 2 (k), 2 (l), 7-A, 15, 20, 49 and 63 – Legal position regarding applicability of the Juvenile Justice (Care and Protection of Children) Act, 2000 to accused who were not juveniles within the meaning of Juvenile Justice Act, 1986 when offences were committed, reiterated

Section 7 - See Rule 12 of the Juvenile Justice (Care & Protection of Children) Rules, 2007 399 635

Section 12 – Bail to juvenile – A juvenile has to be released on bail mandatorily unless and until the exceptions carved out in the section itself are made out – Case is not covered in anyone of the three exceptions carved out under Section 12, of the Act – The juvenile is entitled for bail

400 636

Section 12 - Bail to juvenile - Bail application of juvenile cannot be rejected on the ground of seriousness of crime unless there is ground of believing that he will come into association with known criminals if bail is granted

401

637

Section 12 – Offence under Section 307 IPC and Section 25/27 of the Arms Act – Looking to the facts and circumstances of the case and report of the Probationary Officer, applicant found entitled to extend the benefit of mandatory provision of Section 12 of the Juvenile Justice (Care and Protection of Children) Act, 2000

402
638

JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) RULES, 2007

Rule 12 – Age of juvenile – How to be determined? According to Rule 12 (3) (a), matriculation or equivalent certificate has been given first preference and in the absence of it, the date of birth certificate from the school (other than play school) first attended and in its absence, the birth certificate given by a Corporation or a Municipal Authority or a Panchayat and only in the absence of all the above, medical opinion will be sought from a duly constituted Board

399

635

Rules 12 and 98 – See Sections 2 (k), 2 (l), 7-A, 15, 20, 49 and 63 of the Juvenile Justice (Care and Protection of Children) Act, 2000 177* 299

KERALA BUILDINGS (LEASE AND RENT CONTROL) ACT, 1965

Section 11 (4) (v) [Similar to Section 12 (1) (d) of the Accommodation Control Act, 1961 (M.P.)] – See Rent Control and Eviction 259 428

LAND ACQUISITION ACT, 1894

Sections 3 (b), 18 and 50 – "Person interested" – Where land is acquired at the instance and cost of the DDA (local authority), it would be termed as "person interested" within the meaning of Section 3 (b) and therefore, entitled to participate in proceedings held before Land Acquisition Collector and also entitled to notice and opportunity to adduce the evidence before Reference Court

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The failure of Land Acquisition Collector to issue notice to the DDA and give an opportunity to it to adduce evidence for the purpose of determining the amount of compensation payable to the land owners would be fatal to the award passed by him

110*
180

Section 18 - See Section 13 of the Court Fees Act, 1870

358 573

Sections 21 (1-A), 23 (2) and 34 – Executing court cannot examine reasons so as to go behind decree, but if in award passed, Reference Court makes a specific reference to payment of interest but without any such reference to payment of interest on solatium and merely payment of interest on compensation is granted, then it would be open to the executing court to declare that compensation awarded includes solatium, and consequently, interest on amount could be directed to be deposited in execution

Where interest on solatium is claimed in old pending execution, the executing Court will be entitled to permit its recovery from the date of judgment 53 78

Section 23 – Determination of market value of an acquired land – Consideration of auction sale transaction – Element of competition in auction sale makes them unsafe guide for determining the market value, but, where an open auction sale is the only comparable sale transaction available, the Court may have to, with caution, rely upon the price disclosed by such auction sale by providing an appropriate deduction to off-set the competitive-hike in value

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Section 23 – The relevant date of determination of market value – The State Government had abandoned the earlier notification by issuing the subsequent notification – The market value of the acquired land should be fixed with reference to the date of publication of the second preliminary notification

112*
182

Sections 23, 18 and 54 – It is not an absolute rule that when the acquired land is a large track of land, sale instances relating to smaller pieces of land cannot be considered

403 639

Sections 23, 31, 32 and 33 – Developmental cost – Where land was situated in the vicinity of the residential colonies developed by the Board, other educational institutions, hospitals etc. and is one of the junctions of two important roads, 1/3rd deduction towards development cost is proper

Escalation in price – When acquired land was semi-urban and huge potential for being developed as housing sites, then 10% per annum escalation in the price is proper

404* 639

Section 23 (1-A) - Additional amount of compensation - Whether additional amount under Section 23 (1-A) is payable on the solatium under Section 23 (2)? Held, No - It is available only on the market value determined under the first factor of Section 23 (1) and cannot be calculated on the solatium payable under Section 23 (2) of the Act

178* 300

Section 23 (1-A) (as inserted by Amendment Act, 1984) – Additional amount of compensation – Entitlement of – The acquisition proceedings terminated before 30.04.1982, the date from which Section 23 (1-A) was made applicable to the pending and subsequent proceedings – Therefore, in terms of the law laid down by the Constitution Bench in K.S. Paripoornan v. State of Kerala and others, AIR 1995 SC 1012, the benefit of Section 23 (1-A) could not be given 179 301

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Sections 28-A and 18 – Re determination of amount of compensation on the basis of award of the Reference Court, is based on the ground of equality enshrined in the Preamble of the Constitution and Articles 38, 39 and 46 thereof – Section 28-A is aimed at removing inequality in the payment of compensation in lieu of acquisition of land under the same notification – Of course, this opportunity can be availed of by filing application within the prescribed period – Purpose of Section 28-A restated

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81

LAND REVENUE CODE, 1959 (M.P.)

Sections 110 and 117 – Adverse possession – Proof of entries in the remark column of Khasra – If such entries of possession are made without any order of competent authority, no inference could be drawn in favour of party for holding that he is in possession of such land and has perfected his title by adverse possession 328 541

Sections 131 (1) & (2), 242 and 257 – If a Tehsildar decides dispute under Section 131 of MPLRC, any party of that proceeding can go to Civil Court and establish their easementary rights – No bar under any clause of Section 257 MPLRC is attracted

Wajib-ul-arz is the record of custom in a village under which the Sub-Divisional Officer shall record:

- (a) the right to irrigation or right of way or other easement
- (b) the right to fishing in any land or water not belonging to controlled or managed by the State Government or a local authority

Any dispute regarding that entry may be challenged in Civil Court 325 (i), (ii) 538 & (iii)

Section 185 – Suit for recovery of possession by occupancy tenant – A person who enters into peaceful possession of land claiming it as his own although he might not have any title to the land, can sue another person who has forcibly ousted him of possession

405 640

Section 248 - The provision of Section 248 MPLRC is attracted even if the land is situated in Municipal area

In a suit for declaration and injunction, if the title of plaintiff is challenged, he is not only bound to prove his title, but also prove the title of his seller

406 (i) 641

& (ii)

LAW OF TORTS

Liability of Municipal Corporation for negligence — Where Municipal Corporation failed to discharge its statutory duty in maintaining the road in safe condition and due to use of the same, plaintiff had suffered the accident — Municipal Corporation is responsible to pay compensation for the damage suffered by the plaintiff

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See Section 9 of the Civil Procedure Code, 1908

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LEGAL SERVICES AUTHORITIES ACT, 1987

Section 19 – Can a Lok Adalat adjudicate the disputes between the parties on merits where conciliation has failed? Held, No – Lok Adalat is not a regular Court authorised to adjudicate the disputes between the parties on merits

326

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	•	NΩ	NO

Sections 19 and 22 (b) – The Legal Services Authorities Act refers to two types of Lok Adalats – The first is that Lok Adalat constituted under Section 19 of the Act which has no authority, functions or powers and which discharges purely conciliatory functions – The second is the Permanent Lok Adalat established under Section 22 (b) (1) of the Legal Services Authorities Act to exercise jurisdiction in respect of public utility services having both conciliatory and adjudicatory functions

State Legal Services Authorities and the High Courts to ensure that Lok Adalats constituted under Section 19 of the Legal Services Authorities Act, 1987 on a regular or permanent basis should be referred to as "Continuous Lok Adalats" and not as "Permanent Lok Adalats"

286 (i) 471

& (ii)

LIMITATION ACT, 1963

Section 5 – Condonation of delay – Concept of "liberal approach" cannot be employed to jettison the substantial law of limitation 180 303

Section 5 – Delay – When condoned – If sufficient cause has been shown then delay can be condoned even after expiry of limitation for filing cross-objection 282 464

Section 12 – Section 12 of the Limitation Act, 1963 provides for exclusion of time in legal proceedings – Sub-section (1) and Section 9 of the General Clauses Act, 1897 are applicable to Section 34 (3) of the Arbitration and Conciliation Act, 1996

196 (ii)* 330

Section 14 - See Section 34 (3) of the Arbitration and Conciliation Act, 1996

67* 103

Section 18 – See Sections 3 and 45 of the Evidence Act, 1872 407 642

Section 22 – Cause of action against encroachment – An act of encroachment made to a public street is a continuous source of wrong and injury – Thus, cause of action is created as long as such wrong continues

113 (i) 183

Section 65 – Joint family – Presumption – No presumption of jointness of family available – In Mohammedan family, various members of family live in commensality, they do not form a joint family – Property purchased by one family member living jointly is not presumed to be joint family property unless it is shown that it was purchased from the joint fund of family

Benami transaction – When the transaction is by registered document, the presumption is in respect of the genuineness of the document – Burden to prove that transaction is benami is on the person who raises such an objection

Hiba — Oral hiba alleged to have been done in 1975 — No evidence that any action was taken for mutation of the names of beneficiaries or fact of execution of oral hiba was brought on record in any official document — On the contrary, the owner even after alleged oral hiba had sent communication to I.D.A. as owner of property — Plea of oral hiba rightly rejected

Adverse possession – After the death of owner, his legal representatives had become owner of plot – Even if appellant continued in possession, then their possession was on behalf of all joint owners – No evidence of ouster of other joint owners – Plea of adverse possession not established

266*

437

Article 54 - The subsequent inclusion of the plea of specific performance by way of amendment, after lapse of 11 years, having regard to Article 54 of the Limitation Act cannot be allowed, being barred by limitation 74 (ii)* 116

Article 65 – Adverse possession – Possession of the land had been delivered to applicant for cultivation and only for a limited period of 15 years by the State Government as a grant – Such type of transfer do not involve absolute ownership of land – In above factual position, period of limitation for adverse possession in such suit would be 30 years and not 12 years

408 644

Article 65 – Adverse possession, principle of – The process of acquisition of title by adverse possession springs into action essentially by default or inaction of the owner – Where a person without having a right to enter into possession of the property of somebody else, does so and continues in possession setting up title in himself and adversely to the title of the owner for a period of 12 years, he acquires title, extinguishing the title of real owner 327 541

Article 65 - See Sections 110 and 117 of the Land Revenue Code, 1959 (M.P.)

328 :541

Article 65 – Adverse possession – Unless the requisite ingredients of adverse possession as per requirement of law are proved, merely on account of long possession of the property under some misconception, the person could not have been declared to be the Bhumiswami of disputed land holding that he has perfected the title of the property by adverse possession

246

408

Articles 65 and 113 – Order 6 Rule 17 of CPC – Suit filed for declaration, perpetual and mandatory injunction against petitioner/defendent – Commissioner inspected the spot and found the construction – Plaintiff filed an application for amendment in relief clause of plaint after 9 years of commissioner's report – Petitioner/defendant raised an objection that amendment was barred by limitation – Article 113 of Limitation Act is not applicable – Suit was based on title – Article 65 of the Limitation Act is applicable under which limitation is 12 years – Amendment could be allowed as *prima facie* it is not time barred

16 (ii) 19

Article 99 – Bar of limitation to set aside sale for arrears of revenue – When a sale proceeding initiated by the State Authorities has been held to be a nullity, bar under Article 99 of the Limitation Act would not be applicable 409 645

Article 120 - See Order 22 Rule 3 of the Civil Procedure Code, 1908 280 462

Article 136 - Commencement of limitation for execution of decree - It would commence from the date of appellate decree as such decree supersedes the decree of Trial Court

181 306

MADHYA PRADESH MADHYASTHAM ADHIKARAN ADHINIYAM, 1983

Section 1 - See Section 11 (6) of the Arbitration and Conciliation Act, 1996

193 327

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MOHAMMEDAN LAW

Section 41 – Succession – Heirs succeed to the estate of deceased as tenants-in-common in specific shares – Without any effective partition, heirs have no right to execute the sale deed – Temporary Injunction rightly issued against purchaser – However, it was wrongly issued against sellers as they are recorded as bhumiswamis having joint possession with plaintiff

410 646

MOTORYAN KARADHAN ADHINIYAM, 1991 (M.P.)

Section 16 – See Section 457 of the Criminal Procedure Code, 1973 411 647

MOTOR VEHICLES ACT, 1988

Sections 2 (30), 50 and 168 – Liability of transferor-owner of the vehicle – Neither the transferor nor the transferee took any step to change the name of the owner in the certificate of registration of the vehicle – Transferor must be deemed to continue as the owner of the vehicle for the purpose of the Motor Vehicles Act – Thus, transferor whose name continues in the records of the Registering Authority as the owner of the vehicle is equally liable for payment of compensation amount , 114 184

Section 110-A – "Accident arising out of use of motor vehicle" – Whether the fire and explosion in the ill-fated petrol tanker which occurred nearly 4½ hours after the collusion involving the petrol tanker and the other truck can be said to have resulted from the accident arising out of the use of motor vehicle? Held, Yes 115* 187

Sections 140 and 166 - Claim petition - Effect of - Delay in lodging FIR of the incident - Evidence produced on behalf of the claimant inspire confidence and it does not smack of a concocted case which has been filed with an intention to get compensation - Delay in lodging FIR of the incident cannot be a ground to doubt the claimant's case

182 308

Sections 146, 147 and 149 – Once the vehicle is insured, the owner as well as any other person can use the vehicle with the consent of the owner – Section 146 of the M.V. Act does not provide that any person who uses the vehicle independently, a separate insurance policy should be taken – The purpose of compulsory insurance in the Act has been enacted with an object to advance social justice i.e. the benefit of the third parties

If a vehicle is given on hire by the owner of the vehicle to SRTC, together with its existing and running insurance policy with certain terms and conditions, the Insurance Company cannot escape its liability to pay amount of compensation to third party 412 648

Sections 149 and 166 – Extent of owner's liability where vehicle was driven negligently by a minor without licence 331* 544

Section 166 – Choice of multiplier – Age of deceased or age of dependents whichever is higher is determinative factor in regard to choice of multiplier 332 545

Section 166 – Claims Tribunals are acting with a legislation which is meant for social welfare – Therefore, when a representation made by a Counsel that a claim of ₹ 15 lac. by way of consent is reduced to ₹ 6 lac, it is the duty of the Tribunal to ask for affidavit of claimant or to take statement of claimant – MACT cannot accept oral statement of Counsel

281 463

Section 166 – Claimant aged 25 years, was final year engineering student in a reputed college with bright future – Suffered 70% permanent disability in a motor accident – Future earning assessed at ₹ 60,000 per month taking salary and allowance payable to Assistant Engineer in public employment, 70% loss of future earnings to be ₹ 42,000 per annum multiplied by 18 i.e. ₹ 7,56,000

Section 166 - Claim case - Proof - A witness who did not file a complaint of motor accident cannot be disbelieved on this ground

In claim case, unlike criminal case, strict principle of proof not attracted

Claim case – Proof of accident – Filing of complaint to the office of S.P. not disputed on the ground that nobody came forward to prove the same from the office of Police – Complaint cannot be disbelieved – Sensitized approach of plight of the victim in such case is a must

247

409

Section 166 – Compensation – Claimant younger brother of deceased and dependent upon him – Deceased unmarried – Annual income of deceased ₹21,600 – Half deducted towards expenses of deceased – Deceased aged about 30 years therefore, multiplier of 17 would apply – Claimant also entitled to ₹15,000 towards funeral expenses, loss of expectancies and loss of estate – Compensation enhanced to ₹1,98,600 413 649

Section 166 – In injury claims, while determining compensation on the basis of reduction of earning capacity, impact on long life expectancy is also to be considered – Long expectation of life is connected with earning capacity – If earning capacity is reduced, that impacts life expectancy as well

248
410

Sections 166, 163-A and Sch. II – General principle relating to compensation in injury cases – Reiterated

Permanent disability – Compensation – Assessment of loss of future earnings on account of permanent disability – Disability of limb (or any part of body) is not equal to disability of whole body – Assessment of permanent functional disability must assess percentage of loss of his earning capacity – In such case, no need to deduct any amount towards personal and living expenses

If claim is under Sch-II of Section 163-A of M.V. Act, then compensation is to be determined on principles laid down in Note (5) of Sch.II

To ensure availability of Expert/Medical evidence some important measures suggested including that oral evidence may be dispensed with where the certificates are not contested by the other party

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Sections 166 and 168 (1) – Determination of compensation in case of permanent disability – Principles reiterated – Apart from the head of loss of earning, compensation under separate head of pain, suffering and loss of enjoyment of life has to be awarded

333* 546

Sections 166 and 168 – Determination of compensation – Loss of earnings – Payment of daily allowance apart from salary, if proved by evidence, such allowance will be part of income

Deceased aged 20 years and his mother aged 40 years was the only dependant – Proper multiplier would be 15 116 187

Sections 166 and 168 – Motor accident – Determination of compensation – Selection of suitable multiplier – Age of deceased was 33 years and legal representative, mother's age is 67 years – In view of the ratio laid down in Sarla Verma v. DTC, (2009) 6 SCC 121, the multiplier has to be determined with reference to the age of the deceased – Accordingly, suitable multiplier is 16

Section 168 – Assessment of compensation – Considerations of future prospects – Where there is clear and incontrovertible evidence on record that deceased was entitled and in fact bound to get a rise in income in the future, the case would come within the "exceptional circumstance" and not within the purview of the rule of thumb laid down in the case of Sarla Varma (Smt.) & others v. Delhi Transport Corporation & another, AIR 2009 SC 3104 – Hence, even though the deceased was above 50 years of age, he shall be entitled to increase in income due to future prospects

184

311

Section 168 – Compensation – Future loss assessment – Claimant working as a silk winder – He sustained serious head injury in accident leading to weakness of his right hand and leg – Weakening of his right hand would adversely affect his ability to perform his work as a silk winder and any other manual work – This is also certified by the doctor – High Court assessed the disability of claimant to earn in future at 25% – But Supreme Court assessed at 30% – Compensation enhanced accordingly 249 412

Section 168 – Compensation – How to assess loss of future income? Disability assessed by doctor of upper limb (68%) ought to be considered and not disability assessed of whole body (22-23%) because claimant was working as a coolie – Suffering permanent gross deformity of his left forearm, wrist and hand and shortening of left upper limb by 1 cm – Deformity grossly affecting his ability to perform his work as a coolie or do any other manual work and this has also been certified by doctor

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MUNICIPALITIES ACT, 1961 (M.P.)

Section 20 – Forum – And in any other case

Words "an in any other case" are significant and important – Election in question was held in Karera where the permanent post of ADJ exists – Election petition filed before District Judge, Shivpuri – Held, it is not always necessary that Civil District and Revenue District must be common – Where election is held within Revenue District in which the Court of District Judge is situated, the election petition is to be necessarily presented to the District Judge alone – If the Court of District Judge is not situated in Revenue District in which election is held, the election petition may be presented to the Additional District Judge having permanent seat

Assignment of election petition to ADJ – District Judge has power to assign election petition to ADJ by virtue of Section 7 of the M.P. Civil Courts Act, 1958 185* 313

MUSLIM LAW

See Section 65 of the Limitation Act, 1963

266*

N.D.P.S. ACT, 1985

Sections 2 (xv)(a)(b), 8, 18(b) and Schedule Entries 77, 92 and 93 – Notification dated 18.11.2009 regarding amendment in the NDPS Act provides for a procedure which may enhance the sentence – Cannot be applied retrospectively 251 413

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		NO.	NO

Sections 8, 18, 35 and 54 – Conscious possession of contraband articles (opium) by the motorcycle driver in respect of physical possession of his pillion driver, establishment of – Having seen the police both tried to run around and flee away – Presumption of conscious possession rightly inferred

252*
416

Sections 18, 25 and 50 – Compliance of Section 50 – Provisions can be invoked only in case whether the drug or narcotic substance is recovered as a consequence of the body search of the accused – In case the recovery of the narcotic substance is made from a container being carried by the individual, the provisions of Section 50 would not be attracted

186 (ii) 314

Sections 20, 35, 54 and 56 – At the time of search and seizure, sample taken with the aid of weighing scale and weight brought from grocery shop and the same was weighed in laboratory with precision scale – 15 gms. more weight was found – Such difference in the given circumstances is not significant and does not impeach the credibility of prosecution case

Conscious possession of contraband – Accused persons were travelling in private car from which *charas* was recovered – They knew each other – Therefore, it was established that they were in conscious possession thereof according to the presumption of Sections 35 and 54 of the Act until such presumption is rebutted 57 86

Sections 43, 60 and 63 – Interim custody of vehicle seized under Section 43 of the N.D.P.S. Act – Owner of vehicle was not the accused – Interim custody of the vehicle cannot be denied on the ground that the vehicle is liable to be confiscated under Section 60 of the N.D.P.S. Act 382 606

Sections 50 and 21 – Personal search of accused – There should be strict compliance of Section 50 of the NDPS Act – Accused cannot be held guilty for illegal possession of contraband

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650

Section 50 – Search and seizure – Under sub-section (1) of Section 50 of the NDPS Act, it is mandatory on the part of the empowered officer to apprise the 'person' intended to be searched of his right to be searched before the Gazetted Officer or a Magistrate

Mere enquiry by empowered officer as to whether the suspect would like to be searched in the presence of a Magistrate or a Gazzetted Officer cannot be said to be due compliance with the mandate of the Section

Although by insertion of sub-sections (5) and (6) of Section 50 the rigour of strict procedural requirement is sought to be diluted under the circumstances mentioned therein but these sub-sections does not obliterate the mandate of sub-section (1) of Section 50 to inform the person to be searched of his right to be taken before a Gazzetted Officer or a Magistrate

Though Section 50 gives an option to the empowered officer to take suspect either before the nearest Gazetted Officer or the Magistrate but in order to impart authenticity, transparency and creditworthiness to the entire proceedings, in the first instance, an endeavour should be to produce the suspect before the nearest Magistrate, who enjoys more confidence of the common man compared to any other officer – It would not only add legitimacy to search proceedings, it may verify and strengthen the prosecution as well

118
194

Sections 51, 52 and 52-A – Seizure witnesses, significance of – The seizure witnesses turning hostile may not be very significant by itself, as it is not an uncommon phenomenon in criminal trials, particularly in cases relating to NDPS

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			NO.	NO.

Production of seized contraband before the trial Court – Necessity thereof – To connect the FSL report with the substance that was seized from the possession of the appellant or the other accused, it is necessary for the prosecution to produce the seized substance marked as material objects before the Court during trial

253
417

Section 67 – Confession recorded by Central Bureau of Narcotics Officer under Section 67 of NDPS Act – First time retracted in examination of accused under Section 313 CrPC is immaterial – Confession is voluntary and could form the basis of conviction

What is conscious possession? Once article is found in possession of accused, it could be presumed that he was in conscious possession – The servant of a hotel cannot be said to be in possession of contraband belonging to the master unless it is proved that it was left in his custody over which he had absolute control

310 (iii) 511

& (iv)

NATURAL JUSTICE

Dismissal of case – Effect of interim orders and duty of the Court – No litigant can derive any benefit from the mere pendency of a case in a Court of Law as the interim order always merges into the final order to be passed in the case and if the case is ultimately dismissed, the interim order stands nullified automatically – It is the duty of the Court to pass an order to neutralize or undo the effect of any undeserved or unfair advantage gained by a party.

'Legal malice', meaning of – "Malice in law" means something done without lawful excuse – Passing an order for an unauthorized purpose constitutes malice in law 4 (ii) 3

& (iii)

See Practice and Procedure

59 88

NEGOTIABLE INSTRUMENTS ACT, 1881

Sections 4, 32 and 118 (A) – Promissory note is a negotiable instrument – Its execution admitted – But presumption of consideration has been rebutted by oral evidence of mediators and handwriting expert – Promissory note also tampered – Defendants cannot be held liable

254
419

Sections 7, 138 and 142 - Maintainability of complaint when the payee is proprietary concern - Law explained 255 420

Sections 20 and 138 – Accused has admitted his signature on the disputed cheque – Presumption arises – Cheque had been issued by the Signatory/Accused – No need for sending cheque for examination to hand-writing expert 58 87

Section 138 – Advantage of concurrent sentences – Cannot be extended to the applicant in all cases of Section 138 of the Negotiable Instruments Act, 1881 379 604

Section 138 – Jurisdiction – Cheque handed over to complainant at Gwalior – Gwalior Court has jurisdiction 91 147

Section 138 – Liability of legal heirs – Complaint against petitioner regarding cheque not issued by the petitioner herself – Held, petitioner can not be held criminally liable in regard to a cheque issued by her mother during her life time

415
652

Section 138 – Propriety of sentence – Offence u/s 138 of NI Act is almost in the nature of civil wrong which was given criminal overtones – In a given case, gravity of complaint

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	NO.	NO

cannot be equated with the offence under IPC – Instead of jail sentence, imposition of fine payable as compensation may be sufficient to meet the ends of justice – In civil case fine is adequate sentence instead of jail sentence

329
542

Section 138 – Whether in case of acquittal by JMFC from offence punishable under Section 138 of Negotiable Instruments Act, 1881, "complainant" can prefer appeal before Sessions Court as per Section 372 CrPC? Held, No – The only remedy available to the complainant of complaint case is to prefer appeal against the judgment of acquittal before the High Court under Section 378 (4) CrPC 187 315

Section 138 – Whether more than three dishonoured cheques can be tried in a single trial if demand has been made by common notice? Held, Yes, the accused may be charged and tried at one trial for several such offences because the series of acts are so inter-linked or inter-connected together so as to form the same transaction of dishonouring the cheques

188
316

Sections 138 and 139 – Where two Companies have common Directors and understanding which had been arrived at among complainant and common Directors that goods supplied to one Company, payment would be made by sister concern – In above facts cheque issued by one Company can be presumed for discharge in whole or in part of any debt or other liability by other Company

416

653

Sections 138 and 141 – Dishonour of cheque – The accused was involved in the alleged offence on the basis of being one of the partners of the firm – A specific notice had been issued to all the partners including the present petitioner, but he had not even sent a reply stating that he was only a sleeping partner – He shall be liable to be proceeded against and punished under Section 141 of the Act

417

655

Sections 138, 142 and 145 - See Section 200 of the Criminal Procedure Code, 1973 330 543

Section 141 – Director, whose resignation has been accepted by the company and that has been duly notified to the Registrar of Companies, cannot be made accountable and fastened with liability for anything done by the company after the acceptance of his resignation 144 (ii)* 248

Sections 142 (b) and 138 – Cognizance of offence under Section 138 of N. I. Act, limitation for – Approach of Court – While dealing with the application seeking condonation of delay it is always desirable to take liberal approach and not a rigid or too technical view and the Court has to keep in mind that discretion has to be exercised to advance substantial justice

418*
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OATHS ACT, 1873

Section 5 – See Section 118 of the Evidence Act, 1872 224 372

OFFICIAL LANGUAGE ACT, 1957 (M.P.)

Section 3 – See Section 265 of the Criminal Procedure Act, 1973 33 52

PARTNERSHIP ACT. 1932

Sections 19, 20 and 22 - Authority of partner as agent of firm to transfer immoveable property - In absence of any usage and custom of trade, such authority must be given expressly to transferring partner

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An act of a partner binds a firm, which is done to carry on, in the usual way, the business of the kind carried on by the firm

Relief of specific performance, nature of – Such relief is discretionary and court is not bound to grant the same merely because it is lawful to do so – Discretion of the court must be sound and reasonable

256
421

Section 69 – See Order 7 Rule 11 of the Civil Procedure Code, 1908 361

PRACTICE AND PROCEDURE

Recording of reasons – Requirement of – The safeguards against an arbitrary exercise of powers – The application of mind in turn is best demonstrated by disclosure of the mind and disclosure of mind is best demonstrated by recording reasons in support of the order or conclusion – Legal position reiterated 59 88

POWERS OF ATTORNEY ACT, 1882

Section 1-A – A plaintiff cannot examine in a place his power of attorney who does not have personal knowledge either to the transaction or of his readiness and willingness to perform his part of contract and subject himself to cross-examination on that issue – Where a party to the suit does not appear in the witness box and states his own case on oath and does not offer himself to be cross-examined by the other side, a presumption would arise that the case set-up by him is not correct – The legal position as to who should give evidence in regard to matters involving personal knowledge summarized

62 (ii) 94

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PREVENTION OF CORRUPTION ACT, 1947

Section 5 (2) - See Sections 120-B, 467, 471 and 420 of the Indian Penal Code, 1860

237 392

Section 6 – (similar to Section 19 of Prevention of Corruption Act, 1988)

Previous sanction for prosecution - How to be dealt with and necessity thereof

334 546

PREVENTION OF CORRUPTION ACT, 1988

Sections 5(1), 19 and 13(1)(d) - See Sections 156(3), 202 and 154 of the Criminal Procedure Code, 1973 **292 485**

Sections 7 and 13 – Demand of illegal gratification is sine qua non to constitute the offence under the Prevention of Corruption Act – Further, mere recovery of currency notes itself does not constitute the offence under the Act, unless it is proved beyond all reasonable doubts that the accused voluntarily accepted the money knowing it to be bribe – For arriving at the conclusion as to whether all the ingredients of an offence viz. demand, acceptance and recovery of the amount of illegal gratification have been satisfied or not, the court must take into consideration the facts and circumstances brought on record in their entirety

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Section 19 - Can a Special Judge refuse to accept closure report under Section 169 CrPC? Held, Yes

Whether an observation is a direction issued to Sanctioning Authority to grant sanction? Held, No –Therefore, matter may be taken up for seeking necessary sanction to prosecute the accused persons

419
657

Section 19 – Previous sanction for prosecution – When not necessary? The relevant date is the date on which the cognizance is taken – If on that date the appellant is not a public servant, there will be no question of any sanction – If he continues to be a public servant but in a different capacity or holding a different office than the one which is alleged to have been abused, there will be no question of sanction

Whether MLAs and MPs are public servants? Held, Yes

335 547

Section 19 – Previous sanction for prosecution – Who is competent authority? Authority, which would have been competent to remove the public servant from his office at the time when the alleged offence has been committed, is the competent authority 336 548

Section 19 – Sanction of prosecution, validity of – Where the order of sanction is speaking, the facts that investigating agency had forwarded draft sanction order to sanctioning authority, the authority was not able to recollect at the time of evidence on which date documents related to investigation was produced before him and how much time was taken in studying the documents and non affording opportunity of hearing to the accused before granting sanction do not invalidate the sanction

257
423

Section 19 – Sanction order for prosecution – Validity thereof – The sanctioning authority has duly recorded its satisfaction having examined the statements of witnesses as also the material on record – Appellant/accused should be prosecuted for the offence – Sanctioning order is in accordance with law 120 201

Section 19 – Scope for review of order granting or refusing sanction to prosecution – The power to review is not unbridled or unrestricted – It is not permissible for the sanctioning authority to review or reconsider the matter on the same materials – However, in a case where fresh materials have been collected by the investigating agency subsequent to the earlier order and placed before the sanctioning authority and on that basis, the matter is reconsidered by the sanctioning authority and in light of the fresh materials an opinion is formed that sanction to prosecute the public servant may be granted, there may not be any impediment to adopt such course

121*

Section 19 (1) (c) – Preliminary enquiry by the responsible police officer into the allegations of dishonesty against the public servant is the law of the land declared by the Supreme Court

Defect or irregularity in investigation or mere error, omission or irregularity in sanction is not fatal nor vitiate the result unless it has resulted in failure of justice or has been occasioned thereby

213 (i) 353

& (ii)

Section 19 (3) & (4) - See Section 197 of the Criminal Procedure Code, 1973

27

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PREVENTION OF FOOD ADULTERATION ACT, 1954

Sections 2 (ix) (k) and 17 (2) – Offence by company – Prosecution of Secretary and Directors of Company – Complaint should contain the averments that how the Secretary and Directors are responsible for the day to day management of the company – A mere

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bald statement that a person was a Director or Secretary of the company is not sufficient to make him liable . 420 658

PREVENTION OF FOOD ADULTERATION RULES, 1955

Rule 32 (e), (f) and (i) - See Sections 2 (ix) (k) and 17 (2) of the Prevention of Food Adulteration Act, 1954 420 658

PROTECTION OF HUMAN RIGHTS ACT, 1993

Sections 2 (d) and 12 - Findings of Human Rights Commission, effect of - Findings of Human Rights Commission have an overriding effect on the Departmental Enquiry because Protection of Human Rights Act is a Special Act

If Human Rights Commission finds any breach of human right done by Government servant and directs the employer to take action, it will not be within the power of authorities to dilute the findings of the Commission in a domestic enquiry 258 426

Section 21 (as amended in 2006) – Eligibility for appointment as a Member – Seven years experience as District Judge, reckoning of – Experience as Additional District Judge cannot be counted looking to the UP Higher Judicial Services Rules, 1975 as under these Rules post of District Judge and Additional District Judge in the State of Uttar Pradesh are neither interchangeable nor inter-transferable, more so, no single cadre comprising posts of District and Sessions Judges and Additional District and Sessions Judges either

PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005

Sections 2 (f), 2 (s), 3 (a) and 3 (iv) (a) – As against this Section 2 (f) of PWDVA, 2005 embraces a wider concept by affording protection not only to legally wedded wife but also to a woman who is having domestic relationship which may not strictly be marriage but is "in the nature of marriage."

'Live-in-relationship' - 'Wife', meaning of

Relationship in the nature of marriage' – Essential conditions constituting such relationship – The parties should also have a 'shared household' as defined in Section 2(s) of the Act – Merely spending weekends or one night together does not constitute 'domestic relationship' under Section 2 (f) of the Act – Further held, not all live-in relationships form a relationship 'in the nature of marriage' because several parameters have to be satisfied in order to constitute relationship in the nature of marriage – Lastly, held, a relationship with 'keep' whom a man uses for sexual purposes and/or as a servant, does not constitute relationship in the nature of marriage

60 (ii) 90

Sections 2(s), 12 (1), 17 and 19 (1) – 'Shared household', what it is? A 'shared household' would only mean the house belonging to or taken on rent by the husband or the house which belongs to the joint family of which the husband is a member – Exclusive and self owned property of mother-in-law of petitioner does not come within the sweep of 'shared household'

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Section 12 – Whether a judgment and decree of a competent Civil Court can be declared null and void in collateral proceedings? Held, No 353 568

RAILWAY CLAIMS TRIBUNAL ACT. 1987

Sections 13 and 15 – *Res judicata* – Decree passed by the court not having inherent jurisdiction – Such decree is a nullity and would never operate as *res judicata*

Void decree and wrong, incorrect and irregular decree - Distinction between

Jurisdiction of Civil Court – Suit for refund of freight – Jurisdiction of civil court is excluded by Section 15 of the Railway Claims Tribunal Act, 1987

Whether objection as to want of inherent jurisdiction can be raised in the execution proceedings? Held, Yes 137 239

RENT CONTROL AND EVICTION

At the time of granting stay against eviction decree, appellate Court has enhanced rent taking into consideration the prevalent market rate – The rent so fixed should be reasonable, just and proper

To minimize the landlord-tenant litigation at all levels, Hon'ble the Supreme Court has laid down guidelines to fix reasonable rent akin to market rent for rental premises

421 660

Once the tenanted premises have been shown by evidence to be not in occupation of the tenant continuously for six months, the pleading of the landlord that such non-user is not without reasonable cause as the effect of putting the tenant on notice to plead and prove the availability of reasonable cause ceasing to occupy the tenanted premises prohibition contained in Section 22 (1) of the Sick Industrial Companies (Special Provisions) Act, 1985 does not cover proceedings instituted by landlord of a sick industrial company for eviction of company premises let out to it as per Rent Control and Eviction Act – Legal position reiterated

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Subletting/sub-tenancy comes into existence when the tenant voluntarily surrenders possession of the tenanted premises wholly or in part and put another person in exclusive possession there of without the knowledge of the landlord – Such arrangements take place behind the back of the landlord and the Court is required to draw its own inference upon the facts of the case

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Sub-letting – Mode of proof – Production of affirmative evidence showing payment of monetary consideration by sub-tenant to the tenant is not necessary

Non-user of non-residential accommodation – Proof of 339 552

RIGHT OF CHILDREN TO FREE AND COMPULSORY EDUCATION ACT, 2009

Section 3 – Right to education – Every child of the age of 6-14 years has the right to have free and compulsory education in the neighbourhood school till completion of elementary education 210 349

RIGHT TO INFORMATION ACT, 2005

Sections 2, 6, 8, 9 and 24 – Right of examinee to inspect his evaluated answer books – The answer book is a document or record in terms of Sections 2 (f) and 2 (i) and evaluated answer books and records contain the "opinion" of the examinee – Therefore, the evaluated answer book is also an "information" under the Right to Information Act

Right to information – Nature and extent of – It is a facet of freedom of "speech and expression" as contained in Article 19 (1) (a) of the Constitution of India and such a right is subject to reasonable restriction in the interest of the security of the State and to exemptions and exceptions

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662

Section 8 (1) (d) – Information regarding instructions and model answers issued to examiners and moderators for evaluation of answer script – Entitlement to exemption from disclosure – Information can be sought under RTI Act at different stages for different points of time – Depending upon the nature of exemption, what is exempted from declaration at one point may cease to be exempted at a later point of time

423 (i) 669

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Rules 382 and 383 - See Section 441 of the Criminal Procedure Code, 1973

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SALE OF GOODS ACT, 1930

Section 37 (2) – Delivery of excess quantity – Plaintiff (seller) delivered excess amount of goods to the defendants (buyers) and the same were accepted by the defendants – Neither the excess quantity of goods was returned back to the plaintiff nor a notice to uplift the goods immediately was sent to the plaintiff – The goods which were lying in the possession of the defendants for a considerably long period, became of no use – Held, defendants are liable to pay the price of the goods

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670

Section 64 A (1) (b) – Delay in delivery of goods – Liability to pay extra amount on increase in price due to enhancement of excise duty – In the absence of any deliberate intention on the part of the seller to delay delivery of the goods, it is the liability of the purchaser to pay extra price when the excise duty has been enhanced prior to the delivery of the goods

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SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989

Section 3 (1) (x) – Offences of atrocities – Whether presence of victim is necessary? Held, Yes – The words used are "in any place within public view" occurring in Section 3 (1) (x) which means that the public must view the victim being insulted for which he must be present – If victim is not present no offence of allegation in above section gets attracted

260

430

Sections 3 (1) (x) and 3 – Whether use of words "pallan", "pallapayal", "parayan" or "paraparayan" with intent to insult is an offence under the Act? Held, Yes

In tea shops and restaurants, two tumbler system prevalent – Separate tumblers for serving tea and other drinks to Scheduled Caste persons and non Scheduled Caste persons are used – It is an offence under the Act – These wrong doers must be criminally

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proceeded against and given harsh punishment if found guilty – All administrative and police officers will be accountable and departmentally proceeded against, if despite having knowledge of those acts in the area under their jurisdiction, they do not launch criminal proceedings against the culprits

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SERVICE LAW

After revocation of suspension entitlement of back wages more so, where employee is acquitted from criminal charge – If competent authority is of the opinion that suspension of the employee was not wholly unjustified and employer is not entitled to back wages then Administrative Tribunal and Court cannot interfere in such order

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671

Compulsory retirement – Service record evaluated by a Committee of Judges of High Court – The order of compulsory retirement cannot be said to be vitiated on account of non-application of mind, malafides or for want of material available on record – The decision to compulsory retire is bonafide and in the public interest

Grant of Selection Grade – Criteria prescribed for grant of Selection Grade – Held, taking into account the ACRs for the past five years as well as the criteria which has been framed by High Court, the petitioner is entitled to grant of Selection Grade 426* 672

Disciplinary proceedings, commencement of - Held, the disciplinary proceedings commence only when chargesheet is issued to the delinquent employee

De novo enquiry – Meaning thereof – The entire proceedings including the chargesheet issued earlier stood quashed – In such a situation, it is not permissible to proceed on the basis of the chargesheet issued earlier – Thus, to initiate a fresh enquiry, a fresh chargesheet would be required

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432

Purpose of probation in District Judiciary – Upright and honest Judicial Officers are needed in the District Judiciary which is the bedrock of our judicial system – If any judicial officer on probation is not found suitable by the Controlling/Appointing authority after considering his overall performance, conduct and suitability for the job, he is liable for termination simplicitor – While taking a decision in the regard, neither any notice is required to be given to such Judicial Officer nor is he required to be given any opportunity of hearing

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Right to promotion – Earlier rules provided for promotion – Amendment in Rules denying right to promotion – Validity thereof – No accrued or vested rights were taken away by the amendment as the consideration for promotion took place after amendment came into operation – Amendment valid

Promotion – Application of Rule – It is the Rules that are prevalent at the time when the consideration took place for promotion, which would be applicable – Legal position reiterated 340 554

SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) ACT, 1985

Section 22 - See the Rent Control and Eviction

259 428

SPECIFIC RELIEF ACT, 1963

Sections 15 and 16 (c) – Specific performance of contract – Plaintiff should not only plead and prove the terms of agreement but should also plead and prove his readiness and willingness to perform his obligation in terms of the contract

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To succeed in a suit for specific performance, the plaintiff has to prove: (a) that a valid agreement of sale was entered into by the defendant in his favour and the terms thereof; (b) that the defendant committed breach of the contract; and (c) that he was always ready and willing to perform his part of the obligations in terms of the contract 62 (i) 94

Section 16 (c) – "Readiness" and "willingness", averment and proof of – Must be

established throughout the relevant points of time – "Readiness" refers to financial capacity and "willingness" to the conduct of the plaintiff wanting performance 122 (i) 203

Section 20 - See Sections 19, 20 and 22 of the Partnership Act, 1932 256 421

Section 20 - See Order 3 Rule 4 of the Civil Procedure Code, 1908 341 (ii) 555

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Section 34 – See Section 248 of the Land Revenue Code, 1959, Sections 64 and 77 of the Evidence Act, 1872 and Order 6 Rule 17 Civil Procedure Code, 1908 406 641

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Sections 39 and 41 – Interim mandatory injunction – Guidelines stated 342* 556

Sections 41 and 42 – Temporary injunction – *Prima facie* case – Plaintiff is not claiming specific performance of the agreement, but is only claiming injunction – Suit itself being not maintainable, the question of existence of *prima facie* case does not arise – Prayer for injunction is unsustainable

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Section 41 (h) – See Section 9 of the Civil Procedure Code, 1908 and Sections 84 (4) and 111 of the Companies Act, 1956 354 570

STAMP ACT, 1899

Section 10 – See Rules 3 and 17 of the Stamp Rules, 1942 (M.P.) 343 556

Section 11 – Admissibility of document – Affixation of adhesive stamp in addition to the requisite revenue stamp – Held, apart from requisite revenue stamp, even if an adhesive stamp was additionally affixed, it cannot be said that the document is inadmissible in evidence

123*
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Section 35 – If a document is required to be stamped under the provisions of the Stamp Act, it is not admissible in evidence though it is a public document

There is a difference between the records of the acts of the Court and record of Court – A private document does not become public document because it is filed in the Court – To be a public document, it should be the record of the act of the Court

391 (ii) 624

& (iii)

Section 36 – Objection as to admissibility of a document, stage of – Once such document is exhibited while recording the statement of witnesses and the same is not objected by the other side at that stage, after marking exhibits, the other side did not have any right to challenge its admissibility at any subsequent stage on the ground of deficit stamp or non payment of stamp duty

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Schedule I, Article 49 (a) (iii) – Whether it is necessary to affix a special adhesive stamp inscribing the word "revenue" on a promissory note for the purpose of admissibility of the same in evidence? Held, No

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STAMP RULES, 1942 (M.P.)

Rules 3 and 17 – Keeping in view the two kinds of stamps mentioned in sub-rule (2) of Rule 3 of the M.P. Stamp Rules, 1942 "special adhesive stamp" be treated as in addition to "adhesive stamp" not opposed or in contra-distinction to "adhesive stamp" as required for promissory note

The word "may" in Rule 17 of M.P. Stamp Rules, 1942 is discretionary in nature and not mandatory.

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Rules 15 and 17 – See Section 11 of the Stamp Act, 1899
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Rules 5 and 17 - See Schedule I, Article 49 (a) (iii) of the Stamp Act, 1899

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SUCCESSION ACT, 1925

Sections 57 to 191 (Part VI) - See Family and Personal Laws 234 387

Section 63 – Where testator was an illiterate person, it is the duty of the plaintiff to prove that the Will was read over and explained to him and after hearing the contents of the Will, he agree and put his thumb impression – Plaintiff also kept silent and did not act upon the Will for many years which is against the conduct – Suit dismissed

427
673

Section 63-C – See Section 30 of the Hindu Succession Act, 1956 317 527

Section 82 – Interpretation of Will – Where the intention of the testatrix to make an absolute bequest in favour of her daughters in earlier part of Will was unequivocal, use of expression "after demise of my daughters the retained and remaining properties shall devolve on their female children only", in subsequent part of Will would not in the least affect the legatees being the absolute owners of the property bequeathed to them – Corollary would be that upon their demise, estate owned by them would devolve by the ordinary law of succession on their heirs and not in terms of the Will executed by the testatrix

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Section 372 - See Sections 5, 11 and 16 of the Hindu Marriage Act, 1955

264* 435

Sections 3 and 136 – Whether a decree come within the definition of actionable claim and restriction of Section 136 of T.P. Act applies to the same? Held, No 428 673

SUITS VALUATION ACT. 1887

Section 8 – See Section 7(vi) (c) and (d) and Article 17 Schedule II of the Court Fees Act, 1870 369 588

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Section 5 – A family settlement – Is not a transfer of property – For sustained family settlement, evidence of antecedent title of the parties are not necessary 265 436

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Section 41 - See Section 65 of the Limitation Act, 1963

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Section 52 – Doctrine of *lis pendens*, applicability of – Temporary injunction was granted against State – Later on, the suit property was leased out to the petitioner and hence he was impleaded as party – Temporary injunction was also granted against him – Held, the doctrine would be applicable to the transferee because under Section 52 of the Transfer of Property Act not only decree but the word 'Order' has also been used hence, the transferee is bound by the order passed against the party (State of M.P.) from whom the transferee (Petitioner) is deriving right, title and interest in the suit property – Order of temporary injunction against petitioner affirmed

Section 52 - Principle of lis pendens, applicability of - The principle does not apply to a lis pendens transferee, who has made purchase under his pre-existing rights

267 437

Section 56 – Marshalling by subsequent purchaser, scope of – In view of the agreement which results into decree for specific performance, the purchaser/plaintiff is entitled to insist upon defendants to have the mortgage debt satisfied out of the properties not sold to the plaintiff and in any case if the sale proceeds are not sufficient then to proceed against the said suit properties

122 (iii) 203

Section 58 – Mortgage, what amounts to – A sale deed, rent note and agreement to resell are executed on the same day between the parties – Though the transaction cannot be treated mortgage as defined in Section 58 (c) of Transfer of Property Act, yet the transaction is mortgage in substance and essence

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Sections 58 and 60 – Mortgage – Right of redemption – Extinguishment of – Only an execution of conveyance of mortgaged property by registered instrument or by decree of Court can extinguish the right of redemption – Mere contract for sale of such property does not deprive mortgager's right to redeem property

Right of redemption – Nature and scope of – Statutory right which is an incident of a subsisting mortgage and subsists so long as mortgage itself subsists – Mortgage being security for debt, right of redemption continues even if mortgager fails to pay debt by due date

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Sections 58 (c) Proviso and 58 (e) – Mortgage by conditional sale – It is necessary that the condition is embodied in the document that purports to effect the sale – That requirement is stipulated by the proviso which admits of no exceptions

English mortgage – Mortgager must bind himself to pay the mortgage money on a certain date – The property mortgaged should be transferred absolutely to the mortgagee – Such absolute transfer should be made subject to proviso that the mortgagee shall re-convey the property to the Mortgagor upon payment by him of the mortgaged money on the date the Mortgagor binds himself to pay the same

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Termination of lease – If the suit is filed under the provisions of the Transfer of Property Act, then after serving the quit notice on the tenant, the landlord is entitled to get the decree of eviction only on proving the service of such notice 126 213

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